

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

Original Application No. 70/2023 (WZ)  
(Earlier Original Application No.229 of 2023(LP))



Rajiv Sinha ..... Applicant  
Vs.  
State of Maharashtra ..... Respondent (s)

**AFFIDAVIT ON BEHALF OF RESPONDENT No. 4 MAHARASHTRA POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 01/8/2023.**

I, Satish H Padwal, aged about 52 years, occupation - Service, the Regional Officer of the Maharashtra Pollution Control Board at Navi Mumbai, having my office at 7<sup>th</sup> Floor, Raigad Bhavan, Sector 11, CBD Belapur, MPCB, Navi Mumbai, do hereby state on solemn affirmation as under: -

1. I say and submit that, Applicant (Mr. Rajiv Sinha) has filed Original Application No. 70/2023 (WZ) before Hon'ble National Green Tribunal regarding the odour issue faced by applicant.
2. I say and submit that, the Complainant Shri. Rajiv Sinha & Sameer Patil, has also filed Compliant No. LA/COM/2149/2022 (T-1) before Hon'ble Lokayukta on 02/05/2022 wherein Hon'ble Lokayukta has passed an order dtd. 06/10/2022. The Respondent Board would like to appraise this tribunal the chronology of the events regarding Hon'ble Lokayukta proceeding in the same matter. A copy of order passed by Hon'ble Lokayukta dated 2/5/2022 is enclosed and marked as an **Annexure -I**.

In compliance of Hon'ble Lokayukta order dated 2/5/2022 the respondent Board has taken steps which are summarized as follows:-

- i) The Hon'ble Lokayukta hearing dated 06.10.2022, Environment and Climate Change Department, Mantralaya Govt. of Maharashtra vide letter dtd.





20.10.2022 has constituted a committee. The District Collector Raigad is the Chairman of Committee and Superintendent Engineer, MIDC and Regional Officer, MPC Board are the members of committee. A copy of said order dated 6.10.2022 is enclosed and marked as an **Annexure II**.

- ii) In compliance of the Order dated 6.10.2022, the Respondent Board has submitted Joint Inspection Report of committee before Hon'ble Lokayukta on 15/11/2022. A copy of said joint inspection Report is enclosed and marked as an **Annexure III**.
- iii) It is submitted that on 17<sup>th</sup> February 2023, Hon'ble Lokayukta has passed an order to constitute the 'Special Investigation Team' (SIT) to investigate the complaint and suggest remedial measures. In compliance of said order dated 17.2.2023, the Environment and Climate Change Dept. (Govt. of Maharashtra) has issued order regarding constitution of SIT to monitor level of gases which are released by Chemical industries situated at MIDC Taloja and surrounding area vide letter dated 23.2.2023. The committee consists of the following members.
- iv) The committee consists of 5-member committee which includes Joint Director (A.P.C.). Maharashtra Pollution Control Board, Mumbai, Technical Expert from IIT Bombay, Regional Officer, Navi Mumbai, Senior Police Inspector, Taloja Police Station & Sub Regional Officer, Taloja. A copy of said order dated 23.2.2023 is enclosed and marked as an **Annexure IV**.
- v) The Said SIT has submitted its final report on 3<sup>rd</sup> August 2023 based on the rigorous field survey with 4081 air samples. In this survey, air quality monitoring was carried out at 17 locations in Taloja (1<sup>st</sup> week of March and 2<sup>nd</sup> week of June) for 53 VOCs, ozone and BTEX chemicals, which are known odour-causing pollutants. The manpower involved for odour survey was from 2



Regional Offices of MPCB (Navi Mumbai and Raigad) with more than 20 officers and support staff of 30 people. Executive summary of final report is marked and enclosed as an **Annexure V**.

3. I say and submit that, based on the report findings and sector specific recommendations by SIT, MPCB has issued 72 directions and 4 closure directions to concerned Industries and MIDC. The list of industry whom direction issued is enclosed and marked as an **Annexure VI**. The major odour emitting stakeholders are as below.

- i. MIDC Taloja Effluent Infrastructure (CETP, Sump 2)
- ii. Fish Processing Companies in MIDC Taloja
- iii. Bromine Pre-processors
- iv. Solvent Pre-processors
- v. Solvent Using Industries (Bulk Drug, Speciality Chemicals and Paint)
- vi. Petrochemical Industries
- vii. Fertilizer and Pesticide Industries
- viii. CIDCO Dumping Ground at Ghot
- ix. Mumbai Waste Management Limited

The industries have submitted their reply to the said direction issued by the Respondent Board stating step and measures taken by them to prevent odour. The Respondent Board has carried out verification of these industries the observed that the industries following compliances. MIDC has not submitted time bound action plan as a reply against the direction issued by the MPC Board on 04/09/2023. As on date no progress has been observed for CIDCO dumping ground, Ghot. Also, out of the 33 Directions issued to Industries as mentioned in the Affidavit filled by Mr. Rajiv Sinha, 4 industries have complied, 26 industries



have partially complied & work is in progress and 1 industries temporary closed and 3 industries non-complied. This compliance status will be put-up in front of Monitoring Committee constituted by Hon'ble Lokayukt for further action. A copy of status of said compliance of these industries is marked and enclosed as an **Annexure VII.**

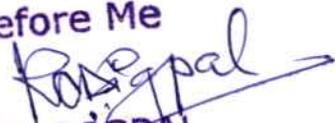
4. I say and submit that, as per order passed by Hon'ble Lokayukta dtd. 02.11.2023, it has been decide to appoint a Monitoring Committee to ensure that there is no further violation by any of the industries, who are releasing the gases in the chemical zone and also to ensure that the schedule which is to be followed for reducing Air Pollution, is adhere to. A copy of order dated 2/11/2023 of Hon'ble Lokayukta is marked and annexed at **Annexure VIII.**
5. I say and submit that incompliance of Hon'ble Lokayukta order dated 13<sup>th</sup> October 2023, the respondent Board has constituted 'Monitoring committee' to ensure strict time bound adherence of action plan for reducing Air Pollution vide letter dated 7/12/2023. A copy of said order dated 7/12/2023 is marked and enclosed as an **Annexure IX.**
6. I say and submit that, as per the recommendations of SIT regarding infrastructural improvements in MIDC Talaja. The Respondent Board has issued directions under the provisions of Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution ) Act 1981 and Hazardous & Other Waste (Management and Trans- boundary Movement) Rules 2016, regarding non-compliances observed in functioning of CETP and non-compliances observed in Sump 2 (Effluent collection tank located at M Zone) and Effluent carrying infrastructure (line and chambers), surveillance and vigilance and other measures vide letter dated 4/9/2023. The MIDC has submitted its reply stating various

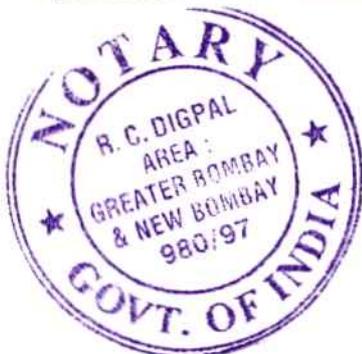
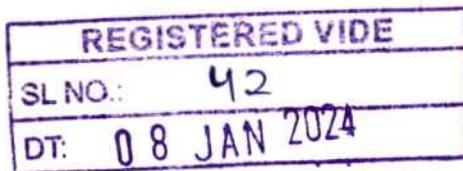


measures and steps taken by them vide letter dated 18/09/2023. A copy of letter dated 4/9/2023 and 18/9/2023 are enclosed and marked as an **Annexure X and XI respectively.**

7. I say and submit that, in this regard, the respondent Board has convened a meeting of MIDC officials along with Industry Association representatives on 01/12/2023. It is submitted that as per minutes of meeting the Respondent Board has asked MIDC to provide arrangement of positive discharge, lock & key with 2 way SCADA system within 1 month and submit the proposal for segregation and separate treatment for effluent from fish processing industries on and before 20.12.2023. A copy of minutes of said meeting is enclosed and marked as an **t Annexure XII.**
8. It is submitted that in compliance of Hon'ble Lokayukta Order dated 13.10.2023, the 1<sup>st</sup> meeting of Monitoring Committee to verify the compliance made by the industries is being scheduled for the 1<sup>st</sup> week of January 2024. The Respondent Board will submit the monitoring committee report before this Hon'ble Tribunal.

Solemnly affirmed as on 8 day of 1 2024.

Before Me  
  
**R. C. DIGPAL**  
 ADVOCATE & NOTARY  
 MUMBAI



For and on behalf of Maharashtra  
 Pollution Control Board



(Satish Padwal)  
 Regional Officer-Navi Mumbai

Complaint filed by Shri. Rajiv Sinha & Sameer Patil at Lokayukta & UPA  
Lokayukta having Complaint No. LA/COM/2149/2022 (T-1)

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Sr. No.	Date	Details
1	02.05.2022	Complaint filed by Shri. Rajiv Sinha & Sameer Patil on 02.05.2022 through e-mail at Lokayukta & UPA Lokayukta having Complaint No. LA/COM/2149/2022 (T-1).
2	<u>06.10.2022</u>	<b>Hon'ble Lokayukta hearing date:</b> Issued Order. Directed Principal Secretary, Environment Department Mantralaya, Collector-Raigad, Superintendent Engineer, MIDC Taloja & Regional Officer, MPCB, Navi Mumbai to file report after taking inspection at the site within 4 weeks. Next hearing date 18.11.2022.
3	20.10.2022	Environment and Climate Change Department, Mantralaya, Govt. of Maharashtra vide letter dtd.20.10.2022 has constituted a committee to investigate the; The District Collector Raigad is the Chairman of Committee and Superintendent Engineer, MIDC and Regional Officer, MPC Board are the members of committee.
4	15.11.2022	Submission of Joint Inspection Report by the officials of District Collector-Raigad, MPC Board & MIDC Taloja in respect complaint to Lokayukta
5	<u>18.11.2022</u>	<b>Hearing date at Hon'ble Lokayukta:</b> Issued Order and asked the applicant to submit rejoinder in the matter.
6	29.11.2022	Proposal received from IIT Mumbai to evaluate smell nuisance issue from the industries in MIDC Taloja (Costing Rs. 6.51 crs, time duration 3 yrs). Further given short proposal costing Rs. 92 lakhs and time duration 1 year.
7	01.12.2022	Rejoinder email recd. from Shri. Rajiv Sinha
8	05.01.2023	Hearing date was there, but postponed to 17.02.2022
9	<u>17.02.2023</u>	<b>Hearing date at Hon'ble Lokayukta:</b> Issued Order and asked to form SIT and to submit the report within 3 weeks. Next date of hearing 31.03.2023.
10	23.02.2023	Environment and Climate Change Department, Mantralaya, Govt. of Maharashtra vide letter dtd.23.02.2023 has constituted SIT.
11	02.03.2023	SIT Appraisal / Meet
12	4.03.2023-9.03.2023	Study of odour-causing pollutants
13	15.03.2023	Interim report submission
14	05.04.2023	<b>Hearing date at Hon'ble Lokayukta:</b>
15	12.06.2023	SIT Appraisal / Meet
16	14.06.2023-17.06.2023	Follow up Study of odour causing pollutants
17	31.07.2023	Presentation to SIT
18	31.07.2023	Comments by Expert Members
19	03.08.2023	Final Report
20	10.08.2023	<b>Hearing date at Hon'ble Lokayukta:</b>
21	13.10.2023	<b>Hearing date at Hon'ble Lokayukta:</b>
22	07.12.2023	Constituted Monitoring Committee
23	Dec - 2023	Compliance reporting for direction issued under Hon'ble Lokayukta order

तक्रारदार श्री. राजीव सिन्हा व श्री. समीर पाटील  
यांनी मा. लोक आयुक्तांकडे दाखल केलेली  
तक्रारीच्या अनुषंगाने समिती गठीत करणेबाबत.

महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

शासन परिपत्रक क्र. लोआयु-२०२२/प्र.क्र. १०५ / तां.क.१

१५ वा मजला, नवीन प्रशासकीय भवन,

हुतात्मा राजगुरु चौक, मादाम कामा मार्ग,

मंत्रालय, मुंबई - ३२.

दिनांक : २० ऑक्टोबर, २०२२.

प्रस्तावना :- तक्रारदार श्री. राजीव सिन्हा व श्री. समीर पाटील यांनी यांच्या घरापासून ५०० मीटर पेक्षा कमी परिघात डम्पिंग ग्राऊंड होत असल्याने व त्यापासून होणाऱ्या प्रदुषणामुळे आरोग्याचे विकार निर्माण होणार असल्याने, सदर डम्पिंग ग्राऊंड प्रकल्पास परवानगी न देण्याबाबत मा. लोकायुक्तांकडे केलेल्या तक्रारीच्या अनुषंगाने चौकशी समिती गठीत करण्याची बाब शासनाच्या विचाराधीन होती.

शासन परिपत्रक:-

उपरोक्त नमूद केलेल्या पार्श्वभूमीवर जिल्हाधिकारी, रायगड यांच्या अध्यक्षतेखाली पुढीलप्रमाणे चौकशी समिती गठित करण्यात येत आहे.

१.	जिल्हाधिकारी, रायगड	अध्यक्ष
२.	अधिक्षक अभियंता, महाराष्ट्र औद्योगिक विकास महामंडळ, तळोजा,	सदस्य
३.	प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, नवी मुंबई	सदस्य

२. सदर चौकशी समितीने श्री. राजीव सिन्हा व श्री. समीर पाटील यांनी केलेल्या तक्रारीच्या अनुषंगाने चौकशी करून अहवाल ७ दिवसात शासनास सादर करावा.



(संजय संदानशिव)

शा.श्रे.२ तथा अ.स. महाराष्ट्र शासन

प्रत,

१. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, सायन मुंबई-२२.
२. जिल्हाधिकारी, जिल्हा-रायगड.
३. अधिक्षक अभियंता, एम.आय.डी.सी. तळोजा, जिल्हा-रायगड.
४. प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड.
५. सचिव, पर्यावरण व वातावरणीय बदल यांचे स्वीय सहायक, मंत्रालय मुंबई-३२.
६. शा.श्रे.१ तथा उप सचिव (पर्यावरण व वातावरणीय बदल) मंत्रालय, मुंबई-३२.
७. निवड नस्ती.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Annexure-III

## Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740  
 Fax Ph. :- (022)- 2757 1586  
 Visit us at :- <http://mpcb.gov.in>  
 email:ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,  
 Sec-11, C.B.D.Belapur,  
 Navi Mumbai- 400 614.

MPCB/RONM/221115-FTS-0102

Date : 15/11/2022

To,  
 Hon'ble Lokayukta,  
 Office of the Lokayukta and Deputy Lokayukta,  
 Maharashtra State, New Administrative Building,  
 1<sup>st</sup> floor, Madam Cama Road, Opp. Mantralaya,  
 Mumabi – 400032.

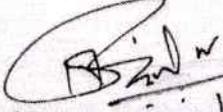
**Sub :** Submission of Joint Inspection Report by the officials of District Collector-Raigad, MPC Board & MIDC Taloja in respect of Lokayukta & UPA Lokayukta Complaint.  
**Ref :** Lokayukta & UPA Lokayukta Complaint No. LA/COM/2149/2022 (T-1) by Shri. Rajiv Sinha & Shri. Sameer Patil.

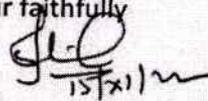
Respected Sir,

With reference to above complaint to Lokayukta & UPA Lokayukta Complaint No. LA/COM/2149/2022 (T-1) by Shri. Rajiv Sinha & Shri. Sameer Patil, the committee constituted by Department of Environment & Climate Change, Govt. of Maharashtra vide letter dtd. 20.10.2022. Accordingly, committee has Jointly visited along with complainant and Joint Inspection Report by the committee members - Officials of District Collector-Raigad, MPC Board & MIDC Taloja is submitted herewith.

Thanking you,

D.A. : Joint inspection report along with annexures.

  
 (Shri. K. S. Bhandekar)  
 Superintending Engineer, MIDC  
 Kokan – Panvel

Your faithfully  
  
 (D. B. Patil)  
 Regional Officer, MPC Board  
 Navi Mumbai.

**Copy submitted for favor of information :**

1. The Principal Secretary, Ministry of Environment and Climate Change, Govt. of Maharashtra, Mantralaya Mumbai.
2. The Chief Executive Officer, MIDC, World Trade Centre, Coloba, Mumbai.
3. The Member Secretary, M.P.C. Board, Sion, Mumbai.
4. The District Collector – Raigad, Alibaug.

**Copy to :**

Shri. Rajiv Sinha & Shri. Sameer Patil.

**Joint Inspection Report in respect of Lokayukta & UPA Lokayukta  
Complaint No. LA/COM/2149/2022 (T-1) by the officials of District  
Collector-Raigad, MPC Board & MIDC Taloja.**

**Date:- 15.11.2022.**

As per Hon'ble Lokayukta order dtd. 06/10/2022 in respect of Lokayukta & UPA Lokayukta Complaint No. LA/COM/2149/2022 (T-1) filed by Shri. Rajiv Sinha & Sameer Patil. Hon'ble Lokayukta has directed Principal Secretary, Environment Department Mantralaya, Collector-Raigad, Superintendent Engineer, MIDC Taloja & Regional Officer, MPCB, Navi Mumbai to file report after taking inspection at the site within 4 weeks.

Environment and Climate Change Department, Mantralaya, Govt.of Maharashtra vide letter dtd.20.10.2022 has constituted a committee to investigate the complaint lodged by Shri. Rajiv Sinha & Shri. Sameer Patil. The District Collector Raigad is the Chairman of Committee and Superintendent Engineer, MIDC and Regional Officer, MPC Board are the members of committee. As per directives received from District Collector Office, Raigad vide letter dtd. 20.10.2022 committee members caused visit on 21.10.2022 to Mumbai Waste Management Ltd (MWML), Taloja CETP & Creek near Roadpali.

**During visit following members were present:**

1. Shri. Rahul Mundake, SDO, Panvel.
2. Shri. Vijay Talekar, Tahasildar Panvel.
3. Shri. S.S. Nanaware, EE, MIDC Alibaug.
4. Shri. D. B. Patil, Regional Officer, MPC Board, Navi Mumbai.
5. Shri. A. P. Gogate, Deputy Engineer, MIDC Taloja.
6. Shri. Sachin Adkar, Sub-Regional Officer, Taloja, MPC Board.

**1. The first grievance of the complainant is that the chemical industries in MIDC, Taloja are releasing effluents, which are causing air and water pollution and no action is being taken by the MIDC or by the MPCB despite several complaints filed by them.**

- Maharashtra Industrial Development Corporation (MIDC) Taloja industrial area is developed in the year 1967. The industries comprise of various types such as Chemicals, dyes & dyes intermediates, Pesticides, Fertilizers,

Pharmaceutical, Bulk drugs & drugs intermediate, Paints, Steel, Fisheries, Food processing and engineering units, etc.

- Out of 982 Nos of industries 753 Nos of industries are non-effluent generating and 229 nos. industries are effluent generating industries.
- Effluent generating industries have provided effluent treatment plant and treated effluent is discharged into MIDC drainage network system which is further treated in Common Effluent Treatment Plant (CETP) of capacity 27.5 MLD.
- Treated effluent from CETP is pumped through closed pipeline and disposed into Waghivali creek at about 7.72 Kms.
- This is to state that there is no direct discharge of the effluent by the industries into the creek. However, sometimes effluents may get discharged due to overflowing of MIDC chambers.
- As per as air pollution aspects are considered industries in MIDC Taloja have provided air pollution control systems (APCS) such as Dust collector, Bag filters, Scrubber, Venturi scrubber, etc. as per conditions stipulated in the consent granted by the Board.
- The MPCB otherwise also takes due cognizance of the complaints based on air & water pollution and necessary action is initiated against the non complied industries.
- Hence it is not true that the Board has not initiated any action on the complaints received. Same may be seen from the below table.

The actions initiated by the Board since year 2020 till date is tabulated below

( (Annexure-‘A’)

Directions issued to Industry in MIDC Taloja Area 2020 to till date			
Year	Closure Directions	Proposed Directions	Show Cause Notice
2020	11	9	18
2021	22	15	17
2022	11	8	4
<b>Total</b>	<b>44</b>	<b>32</b>	<b>39</b>

Directions/Notices issued to Industry in MIDC Taloja Area 2020 to till date			
Year	Directions to MIDC	Directions to MWML	Directions to CETP/MIDC/SCN
2020	8	1	0
2021	4	-	2
2022	4	3	1
<b>Total</b>	<b>16</b>	<b>4</b>	<b>3</b>

**2. The second grievance is that close to their house there is a chemical dumping ground where chemical waste is dumped.**

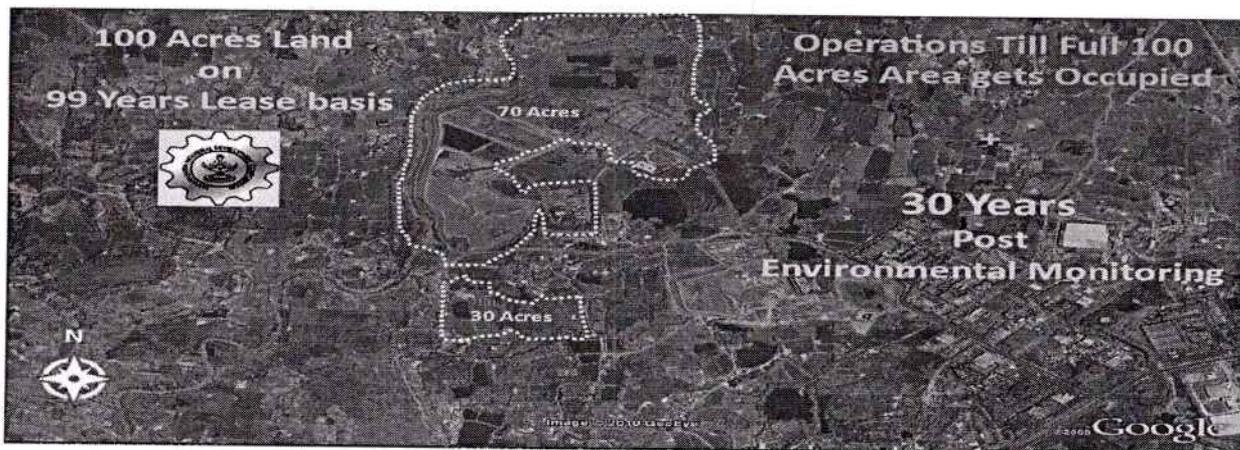
Circle Officer, Talaja, Revenue Department vide letter dtd. 27.10.2022 has reported that Shri. Sameer Patil, Karavle, Budruk complainants house is located approximately 350 meters away from Mumbai Waste Management Ltd (MWML) site, further informed that complainant is staying at the said location from last 25 years. Report of Circle Officer, Talaja dtd. 27.10.2022 is enclosed as ready reference. **(Annexure-'B')**

- The hazardous waste generated from the industries in MIDC Talaja is scientifically treated by way of incineration, secured landfill at Common Hazardous Waste Treatment Storage Disposal Facility (CHWTSDF), named as M/s. Mumbai Waste Management Ltd., (MWML).
- This is to state that this is designated facility for scientific treatment and disposal of hazardous waste.
- Hence, the contention of the complainant that chemical waste is dumped at the dumping ground is not true.

**The detail of the facility is as below :**

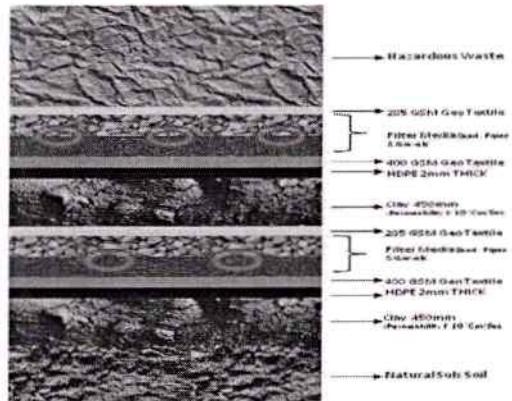
- This facility is meant for secured landfill and incineration of hazardous waste and also incineration of Bio-Medical Waste (BMW).
- MoU between MIDC and M/s. Ramkay Ltd., has been executed on 16.05.2001.
- Project proponent has taken land possession from MIDC in the year December- 2001. Accordingly construction began in January 2002 and operational since October 2002.
- Total area is 97.3 Acre. Out of this presently 68.62 Acre land is utilized for secured landfill (annual capacity 1,20,000 MT), Incineration project (annual capacity 30,000 MT) BMW incineration (150 MT/M capacity).
- In remaining 28.70 Acre land, presently vehicle maintenance workshop is in operation.
- Ministry of Environment of Forest (MoEF) Government of India (GOI) has accorded Environment Clearance to this project on 28.03.2019.

- MPCB has granted conditional consent for this project on 11.03.2020 valid up to 28.02.2025. **(Annexure-'C')**
- This facility has 13 nos. of cells for secured landfill. Out of this 6 nos. of cells are permanently capped scientifically, presently cell no. 7 to 13 are in operation.
- Leachates generated through this facility is collected in Collection Tank / Solar Evaporation Pond (SEP). Leachates is being collected at storage tank near incinerator and further leachate is being taken at incinerator primary chamber.
- Bag filter and Ventury scrubber has been provided as air pollution control system for incineration unit. Online Continuous Emission Monitoring System(OCEMS) has also been provided and connected to MPCB and CPCB Server.
- Work of installation of Multiple Effect Evaporate (MEE) is in progress, where leachate will be treated in future and is likely to be in operational within period of 3 months, as reported by representative of MWML.
- This is to state that this is designated facility for scientific treatment and disposal of hazardous waste.
- Hence, the contention of the complainant that chemical waste is dumped at the dumping ground is not true as observed during joint inspection of the committee.
- The Photographs of the facility showing design, actual landfill site, incineration systems are produced below for kind perusal and as ready reference.



Google image showing existing site of MWML (CHWTSDF)

### Landfill Cross-section (Double Composite Based Lining System)



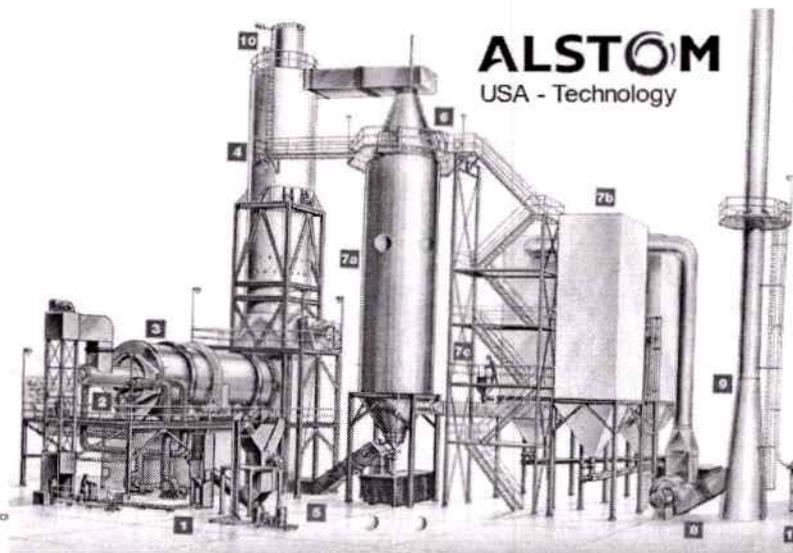
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Side 18

### Landfill cell work in progress ( Laying of HDPE liner)

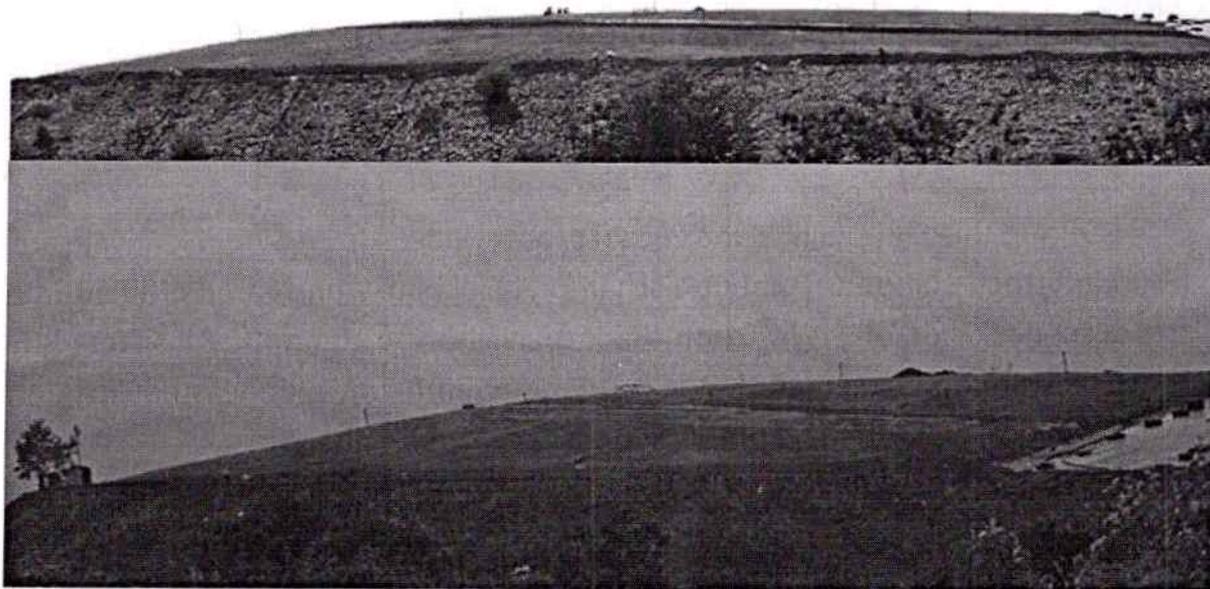


re.sustainability.co

Side 24

Incinerator at MWML

### Permanently Caped Landfill

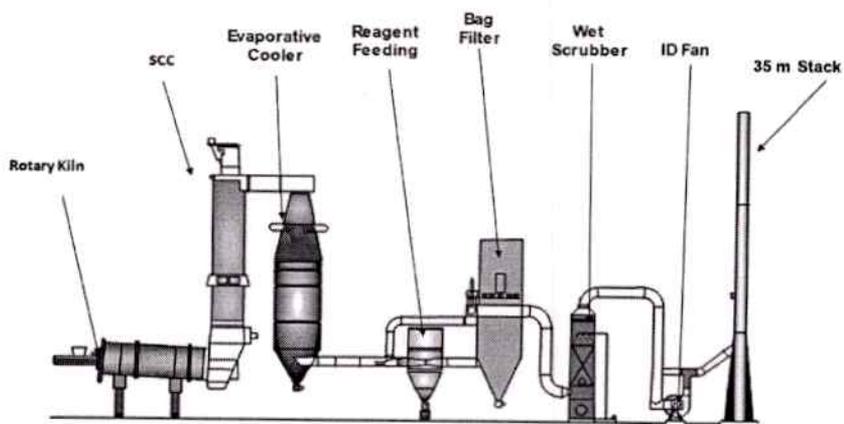


Permanently capped landfill site

Designed by  
**ALSTOM**

Engineering by  
**AF**

**re**  
Sustainability



re sustainability.com

HzW Incinerator - I

Slide 25

- ✓ The Joint committee constituted as above visited at M/s. Mumbai Waste Management Ltd., and taken review of working of M/s. Mumbai Waste Management Ltd.
- During this Shri. Rajiv Sinha & other local villages from Siddhi karavale area informed committee about discharge of leachate / untreated effluent from the back side of MWML into the local Nalla. The committee inspected the said site and observed that, clear water with aquatic life was flowing in to the local nalla. Sample of the same was drawn for analysis.
  - ✚ Other than this facility there is Municipal Solid Waste (MSW) dumping ground near to this (i.e. M/s. MWML) facility. The MSW generated during the Panvel Municipal Corporation limit is scientifically treated and disposed at this facility. This facility is managed by City Industrial and Development Corporation (CIDCO). The detail of the facility is as below.

**SOLID WASTE MANAGEMENT FACILITY OF CIDCO AT CHAL, MIDC TALOJA.**

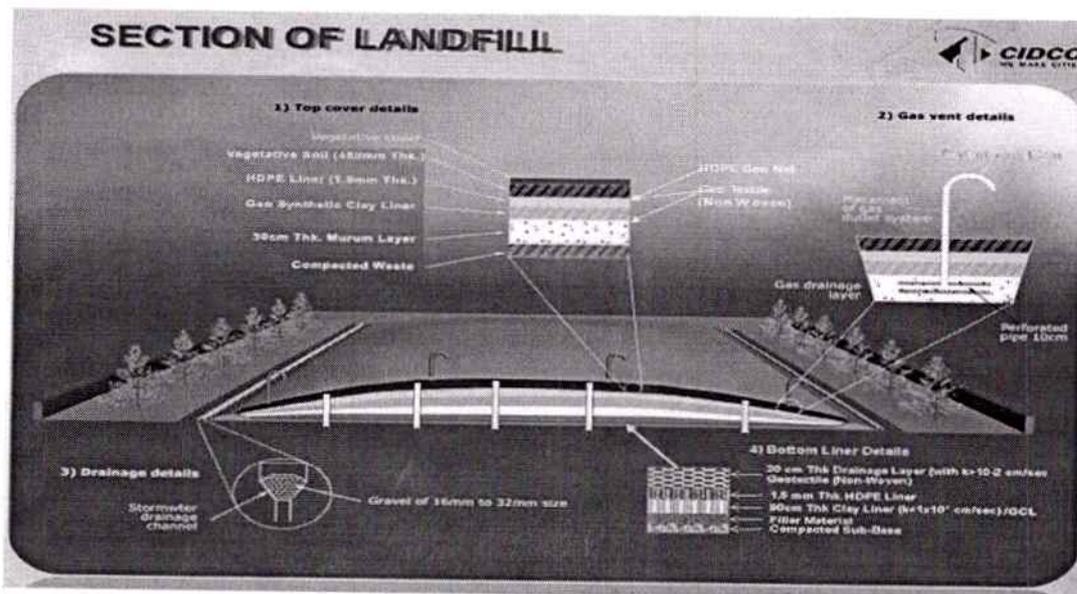
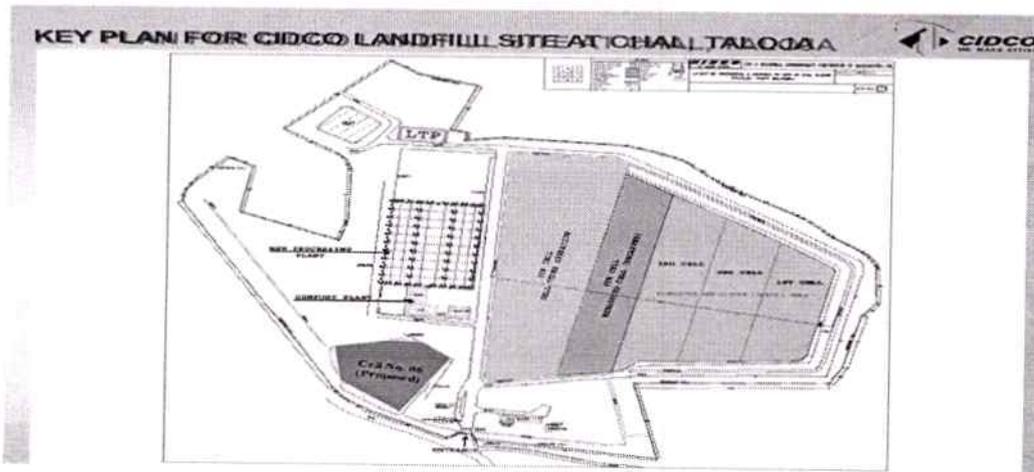
- Date of commissioning - 23.11.2007
- Total area of Facility - 14.00 Ha
- Area of Landfill - 6.5 Ha
- Expected life of Landfill - 1.5 years
- Total capacity of landfill - 5,80,000 MT
- No. of landfill cells - 6 Nos.
  - (a) No. of Cells exhausted - 4 Nos. (Cell No 1 to 3 are Scientifically capped & Cell No. 04 is uncapped)
  - (b) No. of Cell in operation - 2 Nos. (Cell No.05, 06)
  - (c) Under Construction - 1 Nos. (Cell No. 07)
- Method of Treatment - Aerobic composting by windrow method
- Concrete Platform for composting- 200m X 65m

- Compost Plant - 50 MT/day capacity
- Leachate treatment Plant - 100 Cum/day capacity

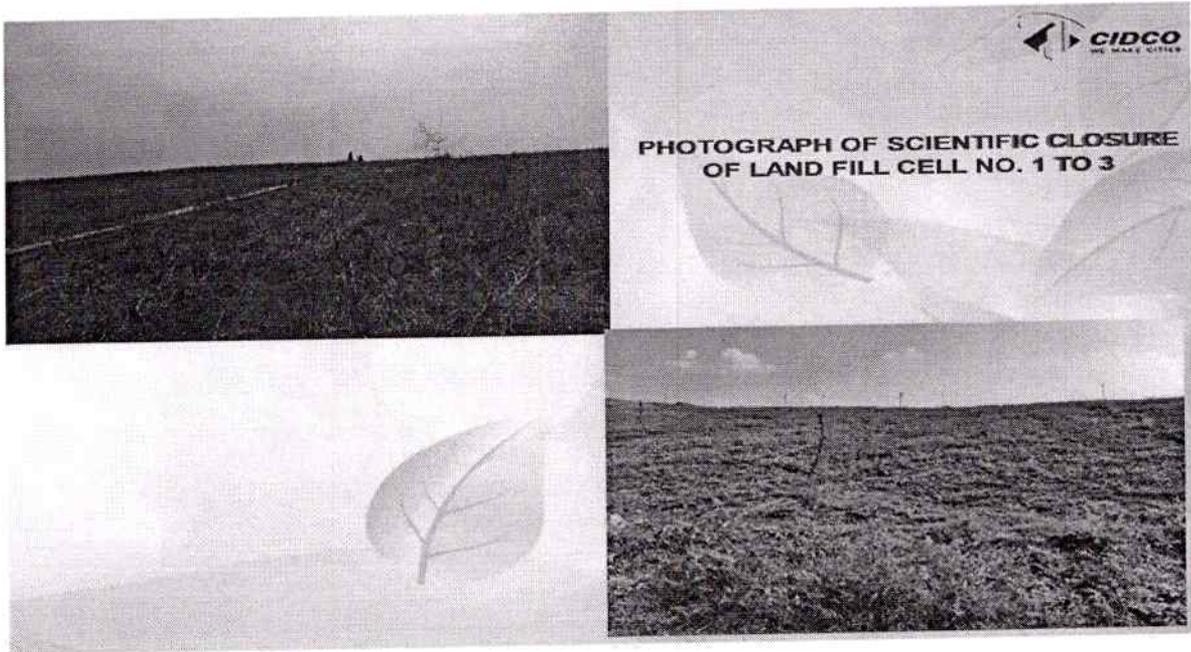
➤ **Action taken by Board against Municipal Solid Waste (MSW) facility at Chal Talaja :**

Board has issued Show Cause Notice vide dtd. 05.07.2022 regarding disposal of leachates into the Ghot river causing water pollution. **(Annexure-'D')**

✓ **PROCESS FLOW CHART**



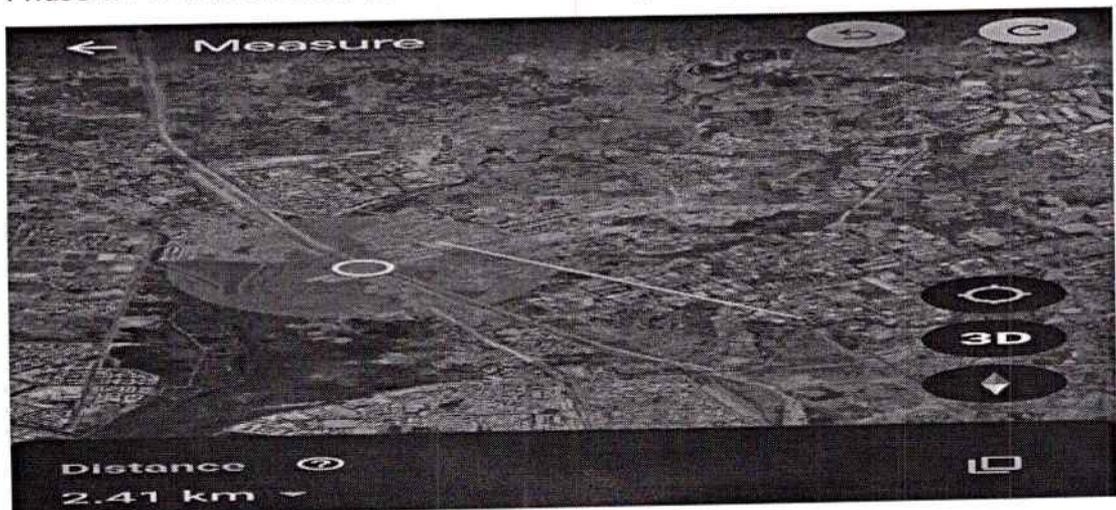
Section of MSW landfill site



Scientifically closed MSW landfill cell

**3. The third complaint is that untreated effluents are released in the creek directly without treating it in the CETP.**

- The Joint Committee along with the complainant(s) visited at Taloja CETP with reference to one of the grievances that untreated effluent is released in the creek directly without treating it in the CETP. However, during visit CETP found in operation and treated effluent is being found pumped into the creek at 7.72 km from CETP.
- Ariel distance of CETP from complainant Shri. Rajiv Sinha house at Taloja Phase-II . It is measured as 2.41 km on Google map.



- Effluent generating industries have provided effluent treatment plant and
- treated effluent is discharged in to MIDC drainage network system which is further treated in Common Effluent Treatment Plant (CETP) of capacity 27.5 MLD.
- This is to state that the contention of the complainant (s) that untreated effluents are released in the creek directly without treating it in the CETP is false.

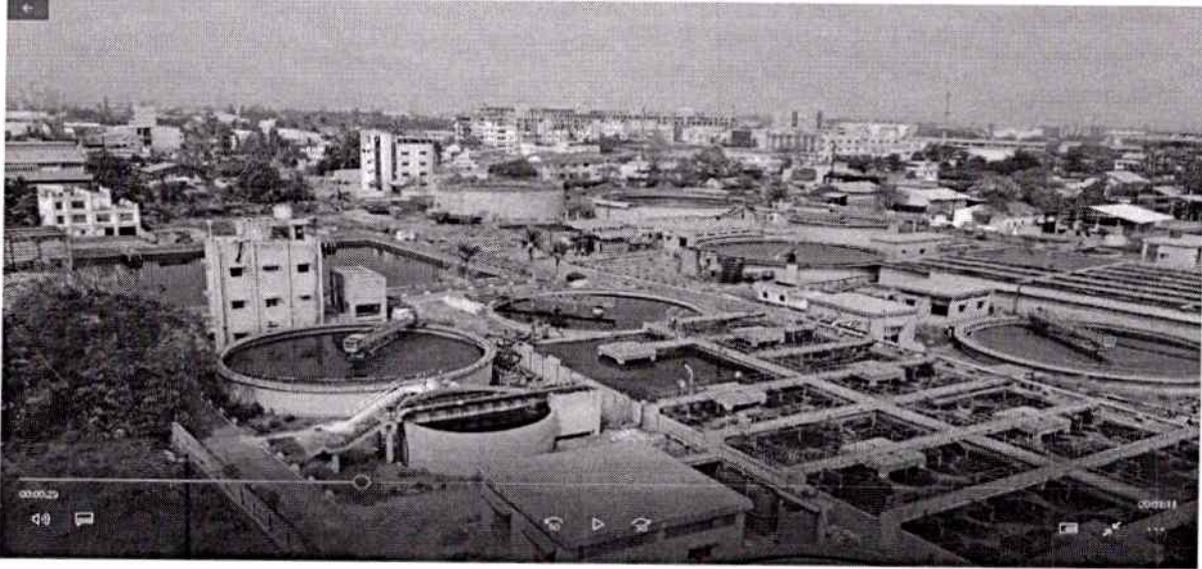
✚ **Brief information about Common Effluent Treatment Plant (CETP):**

- MPCB has granted consent to operate was issued on 11/11/2019 valid up to 31/12/2023.
- Taloja CETP was constructed in two phases viz. Phase-I & Phase-II of total design capacity 22.5 MLD. Phase-I commissioned during December 1999 with an installed capacity of 10 MLD and later augmented to 12.5 MLD in 2000. The Phase - II of the CETP was commissioned during February 2008 with a designed capacity of 10 MLD.
- CETP is designed for inlet BOD maximum 1000 mg/l and COD maximum 2700 mg/l.
- MIDC has provided a collection Sump of 6 MLD capacity (Sump-II) for collection of effluent from the industries located in L, M, V & T blocks of MIDC.
- Effluent of units located in Blocks A, B, C, D, G, J, K & W, chemical zone & new chemical zone is directly coming to the CETP through a separate pipeline by gravity.
- Earlier the Phase-I and Phase-II CETP was in operation with following general treatment scheme: Plant-I (Collection cum Eq. tank, Flash Mixer, Primary Clariflocculator, Aeration Tank, Secondary Clarifier, Decanter), Plant-II (Collection Tank, Equalization Tank, Flash Mixer, Primary Clariflocculator, Aeration Tank, Secondary Clarifier), common V-notch chamber for phase I & phase II.
- CETP has obtained membership of Mumbai Waste Management Limited, a CHW-TSDF facility in Taloja for the disposal of CETP sludge.
- As per directives of MPCB, MIDC has taken over CETP for operation expansion, up-gradation, and rehabilitation from 01.11.2018. MIDC appointed M/s. KD-Aqua (JV) for above work.

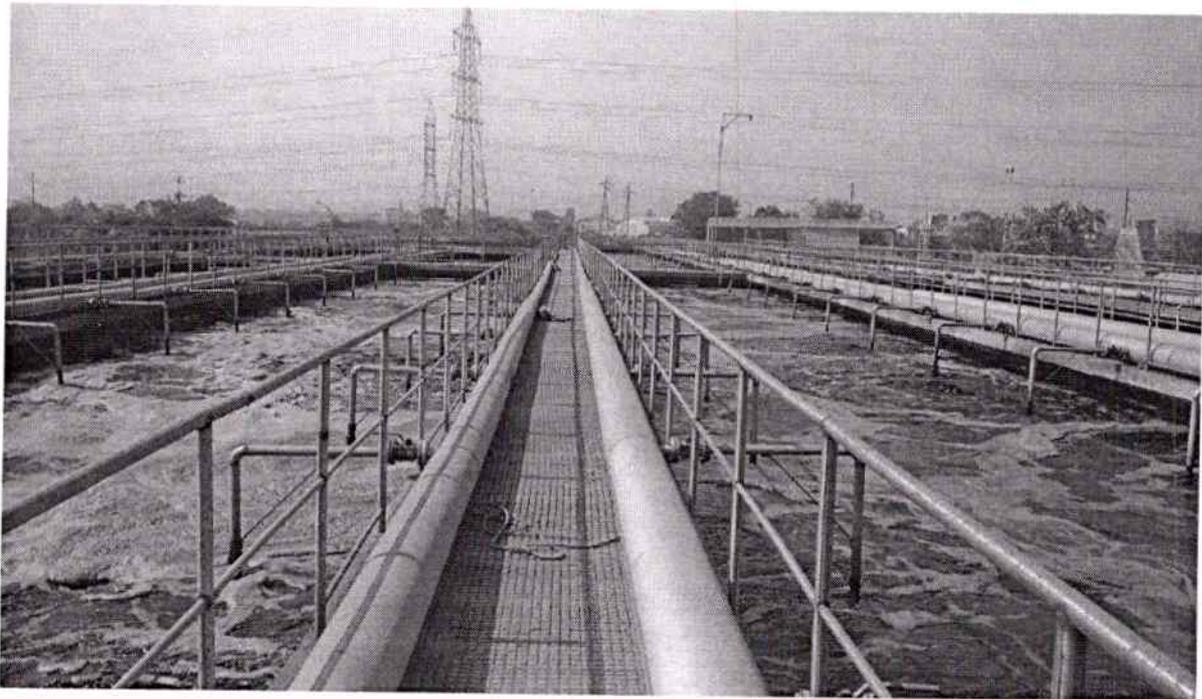
- Phase-I Capacity 12.5 MLD, which comprises of Collection Tank, Flash Mixer with flocculator, Primary Clarifier, Chemical Preparation Tank, Anoxic tank and Aeration Tank, Blower Room with turbo blowers. Sludge Thickener, Secondary Clarifier, Decanter Room. Rehabilitation completed and commissioned in November 2019.
- Phase-II Capacity **10 MLD**, which comprises of Collection Tank, Equalization Tank, Flash Mixer with flocculator, Primary Clarifier Tank Chemical preparation Tank, Anoxic Tank, Aeration Tank, Blower Room, Secondary Clarifier, Sludge Thickener, Chemical Room, Decanter Room, Biological pit. Rehabilitation completed and commissioned in July 2020.
- Phase-III Capacity 5 MLD which comprises of Anoxic Tank, Aeration Tank, Blowers, Secondary Clarifier I & II, Chemical Room is under commissioning stage. Commissioned in March 2021.
- The treated effluent from CETP is pumped through closed pipeline and disposed into Waghivali creek at about 7.72 Kms. This pipeline needs to be extended further by 3.3 km as per guidelines of NIO, which comes under purview of MIDC and MIDC is working on it.
- Shri. Arvind Mhatre has filed Original Application bearing No. 125/2018 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi against the Ministry of Environment and Forests, Govt. of India & Others. The grievance raised in application is related to discharge of effluents in river Kasardi, having adverse impact on the environment, though a Common effluent treatment plant (CETP) is being managed by the "Taloja CETP Co-operative Society Limited".
- This is to state that after various order Hon'ble NGT has appointed monitoring committee in this regard. The monitoring committee had 10 meetings wherein various issues related to CETP Taloja were discussed. It is noteworthy that now CETP Taloja is functioning well as compared to earlier position.
- The Chairman expressed his overall satisfaction towards work done by all the stakeholders and decided to dissolve the committee. Hon'ble chairman further directed MPCB to constitute and Expert committee to address and monitor the grievance. Accordingly MPCB has Constituted Expert Committee for addressing the grievance of Taloja CETP vide office order dtd. 08.09.2022.

A 1<sup>st</sup> meeting of this Expert Committee was held on 30.09.2022. (Annexure- 'E').

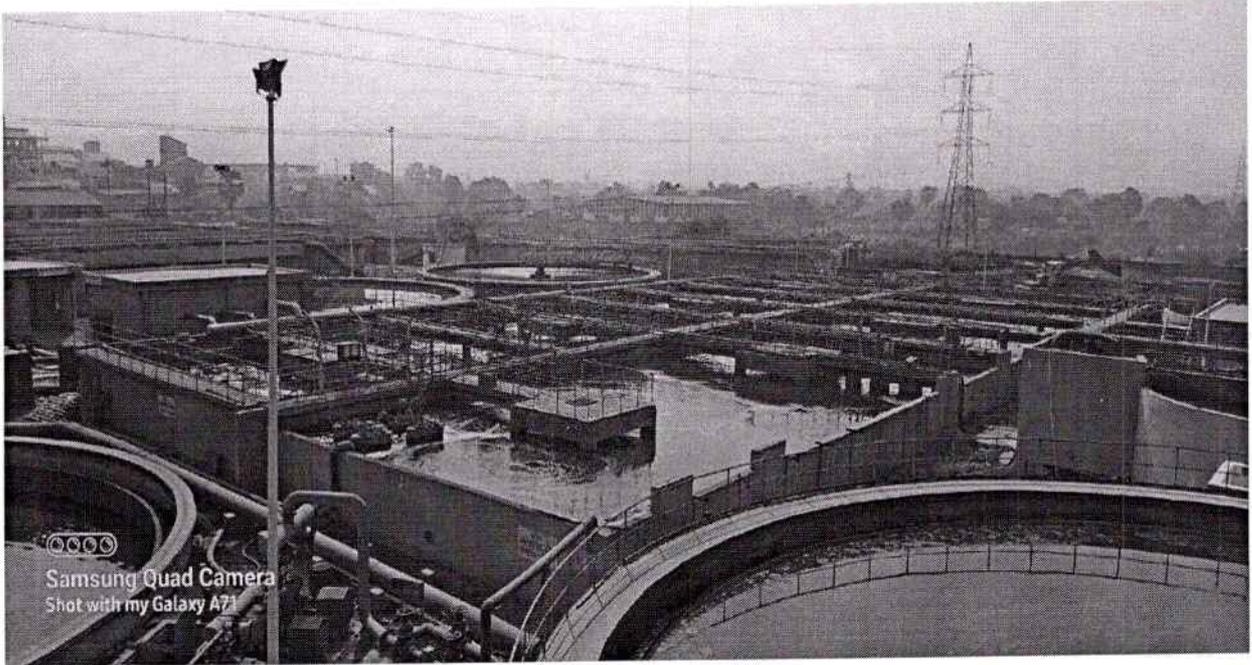
- The Photographs of the CETP are produced below for kind perusal and as ready reference



Aerial view of CETP Taloja



Aeration tank at CETP



Aerial view of CETP Taloja

**4. The fourth grievance of the complainants is that on account of that air and water pollution, several children have died, and it is impossible to breathe normally when the chemical effluents are released at night.**

Medical Superintendent, Sub-District Hospital, Panvel vide their letter dated 28.10.2022 has reported that there is no incidence of death of children due to air and water pollution from MIDC Taloja industries area. **(Annexure-‘F’)** similarly Health Officer, Panvel Municipal Corporation Panvel vide their letter dated 28.10.2022 has communicated no such information available at the health department. **(Annexure-‘G’)**

- The committee also caused visit to creek at Roadpali area, there was low tide & the water found clear and no foul smell sensed. Creek water sample was collected for analysis. MIDC officials has informed that treated disposal line passes through this area up to creek about 6 Km in to Waghawli Creek further stated that extension of 3.3 km pipeline up to the point as designated by NIO is under consideration.

**⚡ Other issues:****a) Tanker disposal issue outside MIDC Taloja area:**

Shri. Rajiv Sinha & others has informed that at some locations outside MIDC illegal disposal of effluent / chemicals through tanker and tanker washing activity nearby.

1. Infront of M/s. Radha Krishna Foodland company
2. Below Railway bridge behind foodland company
3. Village Nitalas on Khoni road. (All the location are falling outside Taloja MIDC.)
4. Due to this illegal tanker discharge it causes air pollution, river & creek water pollution and may give rise to smell nuisance. MPCB has lodged FIR at Taloja Police station. **(Annexure-'H')**

**b) Complaints about smell nuisance:**

Shri. Rajiv Sinha and Sameer Patil complainants are mailing about smell nuisance to the higher government authorities as well as MPC Board. MPCB officials along with complainants has carried out visits during night times in an around Kharghar and Taloja MIDC periphery. **(Annexure-'I')**

**⚡ Observation of the committee:**

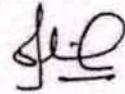
- Shri. Rajiv Sinha and others are frequently complaining about air pollution in adjacent residential area. sometimes smell is felt in the Taloja industrial and nearby residential area.
- The complainant stated that the chemical industries in MIDC Taloja are releasing effluents, which are causing air and water pollution. In this regards this is to state that, there is no direct discharge of the effluent by the industries into the creek. However, sometimes illegal effluent may get discharged due to action of miscreant in and around Taloja industrial area.
- Regarding chemical dumping near to their house, in this regards it is to state that, committee has not observed dumping of illegal chemicals near to their house. However, there are 2nos. of Common Scientific Treatment & Disposal Facilities viz. Mumbai Waste Management Ltd, Taloja is meant for scientific treatment and disposal of hazardous waste generated from industries and another facility is for scientific treatment and disposal of Municipal Solid Waste provided by CIDCO which is adjacent to Mumbai Waste Management

Ltd. Hence, the contention of the complainant that chemical waste is dumped at the dumping ground is not true.

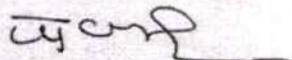
- Regarding untreated effluent are release in the creek directly without treating it in the CETP. In this regard it is to state that effluent generating industries have provided their own effluent treatment plant and treated effluent is discharged in to MIDC drainage network system which is further treated in Common Effluent Treatment Plant (CETP) of capacity 27.5 MLD. Hence, the content of the complainant (s) that untreated effluents are released in the creek directly without treating it in the CETP is false. (Annexure-'J')
- During inspection chemical / foul smell was sensed. Shri. Rajiv Sinha informed committee that the smell like this (as at CETP) is felt near his residential complex.
- Board has carried out Ambient Air Quality Monitoring at 5 locations as well as for source emission at MWML. (Annexure-'K')



(Shri. S.S. Nanaware)  
Executive Engineer,  
MIDC - Alibaug



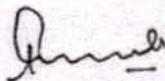
(Shri. D.B. Patil)  
Regional Officer, MPC Board  
Navi Mumbai



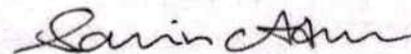
(Shri. Vijay Talekar)  
Tahasildar Panvel



(Shri. Rahul Mundake)  
Sub-Division Officer, Panvel



(Shri. A.P. Gogate)  
Deputy Engineer,  
MIDC Taloja



(Shri. Sachin Adkar)  
Sub-Regional Officer,  
MPCB Taloja

Constitution of SIT to monitor level of gases which are released by chemical industries situated at MIDC Taloja and surrounding area.

Government of Maharashtra  
Environment and Climate Change Department  
Government Resolution No. LAU-2022/CR 105/T.C1  
Madam Cama Road, Hutama Rajguru Chowk.  
Mantralaya, Mumbai-400032  
Date:- 23 February, 2023

Ref.: Hon'ble Lok-Ayukta Order dated 17.02.2023 in Complaint No.LA/Com/2149/2022(T-1) filed by Shri. Rajeew Sinha and Shri. Sameer Patil.

**Government Resolution:-**

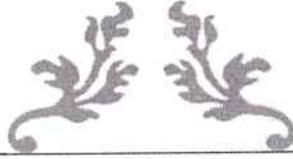
Shri. Rajeew Sinha and Sameer Patil has filed complaint about release of obnoxious gases and other pollutants by the chemicals industries, which are situated in Taloja MIDC and other surrounding area before Hon'ble Lok-Ayukta, Maharashtra, Mumbai. The grievance is also made in respect of the dumping ground, which is created by Government where the solid wastes is burnt, and it further leads to air pollution. The complainants has also raised issue of release of obnoxious gases from 3-4 industries in Taloja MIDC viz) M/s Mumbai Waste Management Ltd ii) M/s. Lasons India Pvt Ltd and iii) M/s. Global Marine Exports etc release the obnoxious gases at night, which is causing huge air pollution and there is a strong stench in the air at night. Hence, it is impossible to breathe normally in such an atmosphere. It is also contended that since these gases are released during night time. it is not possible for MPCB to monitor the release of these gases and to point out, who is responsible for causing air pollution by releasing gases.

2. The Hon'ble Lokayukta has passed an order on dated 17.02.2023 and directed Environment Department to constitute a SIT consisting of Technicians, who are well-versed in this area, one Police Officer and one Bureaucrat and they shall depute a team to monitor the levels of gases, which are released and submit a report immediately within three weeks to Hon'ble Lokayukta.

3 In view of directions passed by Hon'ble Lokayukta the Government of Maharashtra is pleased to constitute the Special Investigation Team (SIT). The constitution of SIT is as follows:-

1. Shri. Abhishek chakraborty Professor, Environment Science and Engineering Department. IIT Powai, Mumbai.
  2. Joint Director (A.P.C.). Maharashtra Pollution Control Board, Mumbai.
  3. Regional Officer, Navi Mumbai, Maharashtra Pollution Control Board, Mumbai
  4. Sr. Police Inspector, Taloja Police Station, Navi Mumbai
  5. Sub Regional Officer. Taloja. Navi Mumbai, Maharashtra Pollution Control Board, Mumbai-Convener
4. The SIT shall submit their fact finding report within 3 weeks' time.





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FINAL REPORT ON

**ODOUR IDENTIFICATION AND MITIGATION PLAN FOR  
TALOJA MIDC AREA**

SUBMITTED BY MPCB  
THROUGH SPECIAL INVESTIGATION TEAM (SIT)

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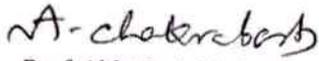


MAHARASHTRA POLLUTION  
CONTROL BOARD

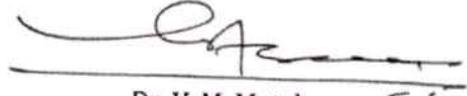
August 2023

## Letter of Transmittal

We, Members of **Special Investigation Team (SIT)** constituted by Dept. Of Environment and Climate Change (Govt. of Maharashtra) with order dtd. 23/02/2023 regarding Hon'ble Lokayukta Complaint No. LA/COM/2149/2022(T-1) hereby submitting final Report on 'Odour Identification and Mitigation Plan for Taloja MIDC Area'



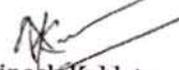
Prof. Abhishek Chakraborty  
(Dept. of Env. Science and Engg., IIT Bombay)



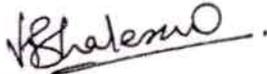
Dr. V. M. Motghare  
(Joint Director, Air Pollution Control, MPCB)



Mr. Satish Padwal  
(Regional Officer, Navi Mumbai, MPCB)



Mr. Avinash Kaldate  
(Sr. Police Inspector, Taloja Police Station)



Mr. Vikrant Bhalerao  
(Sub Regional Officer, Taloja, MPCB)

## Executive Summary

MIDC industrial estate was established in 1967 over an area 863.18 ha and has dominant chemical belts consisting especially SSI Units. It also houses the largest hazardous waste management facility which is operated by Ramky Resustainability Limited. Rajiv Sinha and Sameer Patil submitted a complaint with the complaint number LA/COM/2149/2022 (T-1) to the Lokayukta and UPA Lokayukta on May 2, 2022, saying that chemical factories in Talaja MIDC and the adjacent regions have been releasing noxious gases and other pollutants. Additionally, the complainant has made specific references to different industries and operations, including M/s. Mumbai Waste Management, M/s. Lasons India Pvt. Ltd., and Global Marine Exports, that may be held accountable for the aforementioned odour nuisance because they primarily release offensive gases at night that significantly worsen air quality. The complaint argues that the level of nuisance makes it hard for them to breathe regularly and that because the discharge of such gases is random and occurs at night, the MPCB is unable to monitor and assign blame to the offenders, if any. Thus, this study is to investigate above mentioned complaint and understand the source & extent of the problem as well as to examine existing mitigation measures adopted by MPCB and provide appropriate mitigation measures for both ambient and source-specific levels. The chronology of the entire study is shown in Table A.

**Table A: Complaint filed by Shri. Rajiv Sinha & Sameer Patil at Lokayukta & UPA Lokayukta having Complaint No. LA/COM/2149/2022 (T-1)**

Sr. No.	Date	Details
1	02.05.2022	Complaint filed by Shri. Rajiv Sinha & Sameer Patil on 02.05.2022 through e-mail at Lokayukta & UPA Lokayukta having Complaint No. LA/COM/2149/2022 (T-1).
2	<u>06.10.2022</u>	<b>Hon'ble Lokayukta hearing date:</b> Issued Order. Directed Principal Secretary, Environment Department Mantralaya, Collector-Raigad, Superintendent Engineer, MIDC Talaja & Regional Officer, MPCB, Navi Mumbai to file report after taking inspection at the site within 4 weeks. Next hearing date 18.11.2022.
3	20.10.2022	Environment and Climate Change Department, Mantralaya, Govt. of Maharashtra vide letter dtd.20.10.2022 has constituted a committee to investigate the; The District Collector Raigad is the Chairman of Committee and Superintendent Engineer, MIDC and Regional Officer, MPC Board are the members of committee.
4	15.11.2022	Submission of Joint Inspection Report by the officials of District Collector-Raigad, MPC Board & MIDC Talaja in respect of Lokayukta & UPA Lokayukta Complaint to Lokayukta
5	<u>18.11.2022</u>	<b>Hearing date at Lokayukta:</b> Issued Order and asked the applicant to submit rejoinder in the matter.
6	29.11.2022	Proposal received from IIT Mumbai to evaluate smell nuisance issue from the industries in MIDC Talaja (Costing Rs. 6.51 crs, time duration 3 yrs). Further given short proposal costing Rs. 92 lakhs and time duration 1 year.

7	01.12.2022	Rejoinder email recd. from Shri. Rajiv Sinha
8	05.01.2023	Hearing date was there, but postponed to 17.02.2022
9	<b>17.02.2023</b>	<b>Hearing date at Lokayukta:</b> Issued Order and asked to form SIT and to submit the report within 3 weeks. Next date of hearing 31.03.2023.
10	23.02.2023	Environment and Climate Change Department, Mantralaya, Govt. of Maharashtra vide letter dtd.23.02.2023 has constituted SIT.
11	02.03.2023	SIT Appraisal / Meet
12	4.03.2023- 9.03.2023	Study of odour-causing pollutants
13	15.03.2023	Interim report submission
14	05.04.2023	<b>Hearing date at Lokayukta:</b>
13	12.06.2023	SIT Appraisal / Meet
14	14.06.2023- 17.06.2023	Follow up Study of odour causing pollutants
15	31.07.2023	Presentation to SIT
16	31.07.2023	Comments by Expert Members
17		Final Report

Air quality monitoring was carried out at 17 locations in Taloja from 4.03.2023 to 9.03.2023 for 53 VOCs, ozone and BTEX chemicals, which are known odour-causing pollutants. The manpower involved for odour survey was from 2 RO offices (Navi Mumbai and Raigad) with more than 20 officers and support staff of 30 people. Winds were recorded from WNW followed by west, WSW, SW and south directions. 4081 VOCs samples were collected at all locations during the course of the sampling, out of which VOCs were observed in only 132 samples. More than 97% of the samples were below the detection limit for VOCs. 53 VOC parameters were tested of which only 18 parameters were detected, with styrene, toluene, tetrachloroethylene and xylene being the most common VOCs in the area. Additionally, maximum VOCs, which included xylene, styrene, toluene, tetrachloroethylene, 1,2 dichlorobenzene, 1,3 dichlorobenzene and 1,4 dichlorobenzene, were observed in the samples collected from the residence of Sameer Patil (Siddhi-Karwale). O<sub>3</sub> and BTEX were sampled in three shifts around the day. O<sub>3</sub> was observed in all sampling locations with maximum concentration of O<sub>3</sub> observed at Nithale village (284 µg/m<sup>3</sup>) in the first shift whereas the minimum concentration was 21.20 µg/m<sup>3</sup> at Regency Ellanza Terrace. A total of 16, 15 and 14 number of samples were observed above the permissible limit of 100 µg/m<sup>3</sup> in the first, second and third shift respectively out of the total 73 samples in each shift. All samples were found to be within the permissible limit at Valleyshilp Sector 37, Kharghar and Siddhi Karawale (near residence of Sameer Patil) in all three shifts. Among the BTEX chemicals, benzene was found in all 73 samples in each shift, whereas ethylbenzene was observed only in 11 samples in the first shift, 2 samples in second shift and was not detected in the third shift. Xylene was observed in 40 samples out of the total 73 samples in each shift. Toluene was the most observed pollutant, and was observed in 65, 62 and 59 numbers of samples in the first, second and third shifts,

respectively. Nearly 35 samples were observed to be beyond the national standard of  $5 \mu\text{g}/\text{m}^3$  in all the three shifts. However, all the samples were beyond the odour threshold limit in the study area.

Stack analysis of industries was also studied in Talaja of five industries namely M/S Hikal Ltd., Vighnaharta oils and chemicals Pvt. Ltd, IG petrochemicals Ltd., Mumbai waste management Ltd. and Tejal Chemicals. Stack sampling was conducted for analysis for 48 VOC parameters,  $\text{O}_3$  and BTEX. VOCs and BTEX sampling was conducted from 4.03.2023 to 9.03.2023 whereas  $\text{O}_3$  was monitored between 4.03.2023 to 8.03.2023. VOCs were observed in 15% of the samples monitored in M/S Hikal Ltd., 18% in Vighnaharta oils and chemicals Pvt. Ltd and 13% in IG petrochemicals Ltd. VOC including BTEX chemicals was not observed in the samples collected from Mumbai waste management Ltd. and Tejal Chemicals. Among the different VOCs, 1, 3 dichlorobenzene, 1, 4 dichlorobenzene and tetrachloroethylene were highly observed in the stacks followed by P-Isopropyl toluene, chlorobenzene, 1, 2 dichloroethane and dichloromethane. >80% of samples at M/S Hikal Ltd, whereas 50% of samples at IG Petrochemicals Ltd were observed to have traces of Benzene, Toluene and Xylene. In Vighnaharta Oil and Chemicals Pvt. Ltd, all samples had traces of benzene, toluene and xylene. Ethylbenzene was below quantification levels for all samples. Ozone was observed only at M/S Hikal Ltd in two samples at Acid Scrubber (C-502) stack and General Purpose Scrubber (MPP) stack at 0.176 and  $0.034 \text{ mg}/\text{m}^3$  concentration respectively.

A follow up study for different air pollutants including BTEX was done in industries and on the premises of the complainants from 14-06-2023 to 17-06-2023 on an hourly basis. The odour-causing pollutants BTEX were observed to be below the odour threshold level in all three industries, however, BTEX was above the national permissible limits in Asahi India Glass Ltd and only toluene and benzene were above permissible limits in Radhakrishna Foodland Pvt Ltd and Medi Cover Hospital Sector 10, Kharghar respectively. In the premises of the complainants Rajiv Sinha and Sameer Patil, gaseous pollutants and particulate matter were below the permissible limits. Benzene, toluene, ethylbenzene and xylene were found above permissible limits in the premises of the complainant Rajiv Sinha whereas toluene, ethylbenzene and xylene were found above permissible limits in the premises of the complainant Sameer Patil. However, the concentration of the BTEX chemicals was found to be below the odour threshold limits in both locations.

Various interventions including technological, penal, institutional and policy interventions are carried out by MPCB to curb the problem of air pollution and odour pollution in Talaja. Since last year, individual industries have invested a total of Rs. 122.8451 crore in upgrading their air pollution control systems. MIDC invested a total of Rs. 73.64 crores on upgrading CETP, in addition to significantly more for the construction of parking facilities, road infrastructure, and CETP disposal pipeline. This study identified 4-5 potential sources of pollution and proposed mitigation measures for the same are shown in **Table B**.

Table B: Sector-wise proposed mitigation measures

Sr. No.	Sector	Odour Reason	Mitigation Measures	Responsibility
1	Solvent Recovery, HW Recycler, Bulk drug and chemical units using solvents <i>Area - C, Chemical Zone, New Chemical Zone, J, and L zone</i>	1. Vapours of organic solvent during charging & discharging and process leakages 2. Traces organic solvent from ETP	<b>Short Term (Less than 1 year)</b> 1. In to-to compliance of CPCB SOP for Solvent Recovery a. Transfer of solvents (spent and recovered) should be carried by connecting vents to reduce emission of VOCs b. All vents to be connected through (reflux) condenser c. Vents of condenser should be minimum 6m above rooftop d. Vents of condenser should pass through absorption media like activated carbon e. Pumps shall be provided with mechanical seals to prevent leakages f. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air. 2. Implementation of LDAR (Leakage Detection and Repair) to control VOC emissions	Individual Industry
			3. Lock & Key Mechanism to be used in small-scale industries (SSI). Lock and Key Arrangement till 50 KL (0 – 20 KL min. 2 days holding period tank and 20 – 50 – 1 day)	MIDC & CETP
			<b>Long Term - (1 year and above)</b> 3. Installation of floating roof tanks for solvent (spent and recovered) storage	Individual Industry
2	Illegal Disposal at various site within MIDC	Hazardous waste	<b>Immediate / Short Term (less than one year)</b> 1. Police action expedited by MIDC 2. Increase surveillance by instigating team with help of ground penetrating radar system 3. Fencing of open plots of MIDC near water body 4. CCTV network within MIDC	MIDC

Sr. No.	Sector	Odour Reason	Mitigation Measures	Responsibility
3	Fishery industries Area - M zone	1. Fine fish remains in the effluent which increases BOD and creates anaerobic conditions	<b>Short Term (Less than 1 year)</b> 1. Putrescible materials like scales to be segregated using automatic multiple screening systems. Such materials to be sent for biogas/compost production 2. ETP: Dissolved oxygen-based Variable Frequency Drive aerators (VFD) should be operated 3. Chemical destruction of smell using Advanced Oxidation Processes (AOPs) with dosage of oxidizing chemicals	Individual Industry
			4. Lock & Key Mechanism to be used in small-scale industries (SSI). Lock and Key Arrangement till 50 KL (0 - 20 KL min. 2 days holding period tank and 20 - 50 - 1 day) 5. Surface aerators for Sump 2 where all fishery units effluent is being collected	MIDC & CETP
			<b>Long Term - (1 year and above)</b> 6. Advanced Anaerobic digestors for Sump 2 where all fishery units effluent is being collected	MIDC
4	CETP Area - In between New Chemical and G zone	1. Traces of organic chemicals in effluent vapourises during aeration	<b>Short Term (Less than 1 year)</b> 1. Evaluation of the feasibility of a tertiary treatment system for CETP 2. Old Effluent line and chamber disconnections by putting concrete (within 15 days) 3. Capping of various open-air treatment systems and venting with appropriate VOC traps	MIDC & CETP
			<b>Long Term - (More than 1 year)</b> 4. Separate line for all putrescible compounds to CETP for separate sump	MIDC & CETP
5	Metal Treatment Units Area - A, B, C, L zone	1. Acid Mist	<b>Short Term (Less than 1 year)</b> 1. Immediate installation and operation of acid mist collection system and acid scrubbers with CEMS connectivity to MPCB to ensure the operation of scrubber	Individual Industry
6	Mumbai Waste Management Facility Area - Near V zone	1. Storage of Hazardous Waste and biomedical waste 2. Incomplete Combustion of Hazardous waste and BMW in incinerators	<b>Short Term (less than 1 years)</b> 1. Online Mass measurement for liquid and solid hazardous waste for incinerator feeder mechanism 2. Leachate must not be used for quenching purpose in hazardous waste incinerator. Mandatory use of Multi effect evaporator along with VOC trap for leachate disposal.	MWML

Sr. No.	Sector	Odour Reason	Mitigation Measures	Responsibility
		3. Run off of leachate from land fill	3. Scientific storage of hazardous and bio-medical waste to avoid odour which include limited landfill opening and immediate closing after scientific dumping <b>Long Term ( More than 1 year)</b> 4. Reactor temperature should be increased by 100 to 150 deg. C with close loop system without manual overriding 5. Installation of CAAQMS stations (upstreame and downstream of wind direction) with sign boards	MWML
7	CIDCO Waste Management Area - Near V zone	1. Waste being decomposed to produce foul smell 2. Leachate run off	<b>Short Term ( Less than 1 year)</b> 1. Use of Odour mitigation measures (spraying of odour removal chemicals on solid waste dump) 2. Development to storm water drainage system along with ETP for leachate <b>Long Term ( More than 1 year)</b> 3. Development of waste to energy proposal for solid waste disposal on daily basis 4. Capping of Legacy Waste with gas extraction facility 5. Installation of e-nose	CIDCO and Panvel Municipal Corporation
8	Fertilizer & Pesticides and paint industries Area - K, T, J and New Chemical zone	1. Ammonia leakage from process 2. Effluent runoff 3. Traces of organic chemicals in effluent vapourises during aeration	<b>Short Term (Less than 1 year)</b> 1. Implementation of LDAR (Leakage Detection and Repair) to control NH <sub>3</sub> emissions 2. Fence monitoring system for NH <sub>3</sub> , CH <sub>4</sub> and other VOC <b>Long Term (More than 1 year)</b> 1. Upgradation of effluent carrying line 2. Upgradation and capping of ETP	Individual Industry
9	Spatio-temporal variation of odours	The odour reason is described in the report and needs to be subsequently validated	It is a preventive mitigation measure to identify potential sources which is based on: 1. Survey questionnaire 2. Development of a buffer zone between the MIDC boundary and residential building projects	MIDC
10	Creation of buffer zone		As per DCR, 10% of the area within MIDC are to be kept as Open Spaces. MIDC needs to assure that these 10% areas are converted into odor control barriers using either nature-based solutions or vertical gardens or dense plantation or chemical spray-based odor neutralizer system	MIDC

Sr. No.	Sector	Odour Reason	Mitigation Measures	Responsibility
11	Illegal pipeline surveillance		Attempt to be made using ground penetration radar (GPRS) to identify any alternative illegal disposal practices other than connection to CETP especially near the old chemical zone and habitual offenders as already identified by MPCB expressed through various directions issued to such units.	MPCB
12	Modification of consent conditions		MPCB to modify consent conditions according to potential nuisance identified through this study and technological interventions proposed for industries that specifically deal with solvent handling and storage	MPCB

## Direction issued under Lokayukta

Sr. No.	Name & address of industry	Date of Direction
1	Executive Engineer MIDC Talaja, Panvel	04.09.2023
2	M/s. Breeze Chemicals Pvt Ltd, Plot no. J-68, MIDC Talaja	05.09.2023
3	M/s. Balaji Chemicals Pvt Ltd, Plot no. W-209/B, MIDC Talaja	05.09.2023
4	M/s. Super Petroleum Products Pvt Ltd, Plot No. 96, MIDC Talaja	05.09.2023
5	M/s. Balaji Rang Udyog Pvt Ltd, Plot no. 44, MIDC Talaja	05.09.2023
6	M/s. Mody Chemical Pvt Ltd. Plot no. 103/104, MIDC Talaja	05.09.2023
7	M/s. Bluefin Frozne foods, Plot no. L-72, MIDC Talaja	05.09.2023
8	M/s. Dolphine Marine Foods and Processors (I) Pvt Ltd, Plot no. M-13, MIDC Talaja	05.09.2023
9	M/s. Empire food Pvt Ltd, Plot No. M-45, MIDC Talaja	05.09.2023
10	M/s. Forstar Frozen food Pvt Ltd, Plot no. M-52 & 53, MIDC Talaja	05.09.2023
11	M/s. Global Marine Exports, Plot no. G-2, MIDC Talaja	05.09.2023
12	M/s. Naik Frozen food Pvt Ltd, Plot no. M-9 & 10, MIDC Talaja	05.09.2023
13	M/s. Nanak Nutrition Food Talaja Pvt Ltd, Plot No. M-57, MIDC Talaja	05.09.2023
14	M/s. Sadiy Marine foods Pvt Ltd, Plot No. M-73, MIDC Talaja	05.09.2023
15	M/s. Sagarkala Chemicals Pvt Ltd, Plot no. 56, New chemical Zone, MIDC Talaja	05.09.2023
16	M/s. Sea Crest Export, Plot no. M-56, MIDC Talaja	05.09.2023
17	M/s. Sonia Fisheries Pvt Ltd, Plot no. M-39, MIDC Talaja	05.09.2023
18	M/s. Sonia Fisheries Pvt Ltd, Plot no. M-40, MIDC Talaja	05.09.2023
19	M/s. Sumitto Industries Pvt Ltd. Plot No. 17/6, MIDC Talaja	05.09.2023
20	M/s. Ulka Seafoods Pvt Ltd, Plot No. 34/2, 35, MIDC Talaja`	05.09.2023
21	M/s. Ulka Seafoods Pvt Ltd, Plot No. M-79 MIDC Talaja`	05.09.2023
22	M/s. VKM Foods Pvt Ltd, Plot No. M-54, MIDC taloja	05.09.2023
23	M/s. Ghogare Foods & Beverages Pvt Ltd, M-71 & 71/1, MIDC Talaja	13.09.2023

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24	M/s. Allana Investment & Trading Co. Pvt Ltd, Plot No. M-41 & 42, MIDC Talaja	13.09.2023
25	M/s. Sanchita Marine Products Pvt Ltd, Plot No. M-11, MIDC Talaja	13.09.2023
26	M/s. Castelerock fisheries Pvt Ltd, Plot No. M-33, MIDC taloja	13.09.2023
27	M/s. Sanchita Frozen Foods Pvt Ltd, Plot no. M-7A, MIDC taloja	13.09.2023
28	M/s. Gausia Cold Storage Pvt Ltd, Plot no. M-7, MIDC Taloja	13.09.2023
29	M/s. Steller Marine Pvt Ltd, Plot no. M-50, MIDC taloja	13.09.2023
30	M/s. Vasudha Chemical Pvt ltd, Plot No. H-15, MIDC Taloja	15.09.2023
31	M/s. Technova Imaging System Pvt Ltd, Plot No. E-1,2 &3, MIDC Taloja	15.09.2023
32	M/s. Sindhu Organics, Plot no. J-61, MIDC taloja	15.09.2023
33	M/s. Ravi Dyware Company Pvt Ltd, Plot No. G-10,12,13/1, MIDC Taloja	15.09.2023
34	M/s. Quest Performatnce Additives I Pvt ltd, Plot no. L-89, MIDC Taloja	15.09.2023
35	M/s. Professional Polymbers, Plot no. 83, MIDC Taloja	15.09.2023
36	M/s. Memba chem Industries Pvt Ltd, Plot No. 17/26, MIDC Taloja	15.09.2023
37	M/s. Medigraph Pharmaceuticals Pvt Ltd, Plot no. J-46, MIDC Taloja	15.09.2023
38	M/s. Vedant Dyestuff and Intermediates Pvt Ltd, Plot no. V-28/29, MIDC Taloja	15.09.2023
39	M/s. Imagico India Pvt Ltd, Plot no. H-26/2, MIDC Taloja	15.09.2023
40	M/s. Deepak Nitrate Ltd, Plot no. K-9 & K-10, MIDC Taloja	15.09.2023
41	M/s. Berger Paints India Ltd, Plot no. J-90, MIDC Taloja	15.09.2023
42	M/s. Bhavna Laboratories Pvt Ltd, Plot No. W-76, MIDC Taloja	15.09.2023
43	M/s. Asian Paints Ltd, Plot no. 3/2, MIDC Taloja	15.09.2023
44	M/s. Govind Industries, Plot no. B-47, MIDC Taloja	15.09.2023
45	M/s. Duacol Organics & Colours Pvt Ltd, 22/2, MIDC Taloja	15.09.2023
46	M/s. Lason India Pvt Ltd, Plot No.C-18, MIDC Taloja	15.09.2023

47	M/s. Mumbai Waste Managemnet Ltd, MIDC Taloja	20.09.2023
48	M/s. Hejazi Food Stuff Pvt Ltd, Plot no. M-84, MIDC Taloja	21.09.2023
49	M/s. Seasaga Enterprises Pvt Ltd, Plot No. E-27, MIDC Taloja	21.09.2023
50	M/s. Godrej Tyson Foods Ltd, Plot no. M-31, MIDC Taloja	25.09.2023
51	M/s. Chemspec Chemicals, Plot no. 3-C, MIDC Taloja	25.09.2023
52	M/s. Forstar Frozen food Pvt Ltd, Plot no.M- 53/1, MIDC Taloja	25.09.2023
53	M/s. Siddhivinayak Fish Meal Pvt Ltd, Plot No. v-38, MIDC Taloja,	04.10.2023
54	M/s. Tejal Chemicals, Plot No. 45, MIDC Taloja	06.10.2023
55	Baba rang Udyog Pvt Ltd, Plot No. H-16, MIDC Taloja	11.10.2023
56	M/s. Noor Ice & Cold Storage, Plot No.M-47, MIDC Taloja	11.10.2023
57	M/s. Naik Oceanic Exports Pvt Ltd, Plot no. M-5, MIDC Taloja	11.10.2023
58	M/s. VKM Sea Foods Pvt Ltd, Plot No. M-82, MIDC taloja	11.10.2023
59	M/s. Dorf Ketel Chemicals I Pvt Ltd, Plot no. W-165 B & J-11, MIDC Taloja	16.10.2023
60	M/s. Srikem Laboratories Pvt Ltd, Plot No. 17/24, MIDC Taloja	16.10.2023
61	M/s. VVL Pharma Pvt Ltd, Plot No. W-230 G, MIDC Taloja	16.10.2023
62	M/s. Vighnaharta Oil & Chemicals Pvt Ltd, Plot No. W-53(II), MIDC Taloja	17.10.2023
63	M/s. Hikal Ltd., Plot No. T-21, MIDC Taloja, Dist- Raigad.	19.10.2023
64	M/s. I G Petrochemical Pvt ltd, Plot No. T-1 & T-2, MIDC Taloja	19.10.2023
65	M/s. Deepak Fertilizers & Petrochemiclas Corpn Ltd, Plot no. K-1 to K-5, K-6, K-7 & K-8, MIDC	26.10.2023
67	M/s. Smartchem Technologies Ltd, Plot No. K-1, K-1(part), K-1 (part-2),	26.10.2023
69	M/s. Viyash Lifescience (Mylan Laboratories Ltd), Plot no. 1A/2,	01.11.2023
70	The Operator of Facility, Panvel Muncipal Corporation, Panvel	01.11.2024
71	The Muncipal Commisssonar, Panvel Muncipal Corporation, Panvel	01.11.2025
72	The Manging Director, CIDCO, Navi Mumbai	01.11.2026

**Closure Direction issued under Lokayukta**

1	M/s. Tejal Chemicals, Plot no. 45, MIDC Taloja	10.07.2023
2	M/s. Siddhivinayak Fish Meal, Plot No. V-38, MIDC Taloja	10.07.2023
3	M/s. Kairav Chemofarbe Ltd, Plot no. J-77, MIDC Taloja	10.07.2023
4	M/s. Manisha Chemicals Pvt Ltd, Plot no. V-6, MIDC Taloja	10.07.2023

Sr. No.	Name of the Industry	Type of Industry	Odour causing sources	Direction issued date	Compliance Status
1	Executive Engineer MIDC Taloja, Panvel	Effluent Infrastructure	Effluent Leakages, Treatment, Illegal Discharge, Infrastructure issues	04.09.2023	Non-Complied
2	M/s. Imagico India Pvt Ltd, Plot no. H-26/2, MIDC Taloja	Dye	Solvent vapours	15.09.2023	Complied
3	M/s. Lason India Pvt Ltd, Plot No.C-18, MIDC Taloja	Drug Intermediate	Solvent vapours	15.09.2023	Partially Complied
4	M/s. Govind Industries, Plot no. B-47, MIDC Taloja	Metal Surface treatment	Acid Fumes	15.09.2023	Partially Complied
5	M/s. Bhavna Laboratories Pvt Ltd, Plot No. W-76, MIDC Taloja	Drug Intermediate	Solvent vapours	15.09.2023	Partially Complied
6	M/s. Sea Crest Export, Plot no. M-56, MIDC Taloja	Fish Processing	Storing of peeled /screened material	05.09.2023	Non-Complied
7	M/s. Ghogare Foods & Beverages Pvt Ltd, M-71 & 71/1, MIDC Taloja	Fish Processing	Storing of peeled /screened material	13.09.2023	Partially Complied
8	M/s. Steller Marine Pvt Ltd, Plot no. M-50, MIDC taloja	Fish Processing	Storing of peeled /screened material	13.09.2023	Temporarily Closed
9	M/s. Forstar Frozen food Pvt Ltd, Plot no.M-52 & 53, MIDC Taloja	Fish Processing	Storing of peeled /screened material	05.09.2023	Partially complied
10	M/s. Allana Investment & Trading Co. Pvt Ltd, Plot No. M-41 & 42, MIDC Taloja	Fish Processing	Storing of peeled /screened material	13.09.2023	Complied & Activity Stopped
11	M/s. Sanchita Marine Products Pvt Ltd, Plot No. M-11, MIDC Taloja	Fish Processing	Storing of screened material	13.09.2023	Partially complied
12	M/s. VKM Foods Pvt Ltd, Plot No. M-54, MIDC taloja	Fish Processing	Storing of screened material	05.09.2023	Partially complied
13	M/s. Sonia Fisheries Pvt ITd, Plot no. M-40, MIDC Taloja	Fish Processing	Storing of screened material	05.09.2023	Partially complied
14	M/s. Ulka Seafoods Pvt Ltd, Plot No. 34/2, 35, MIDC Taloja	Fish Processing	Storing of screened material	05.09.2023	Partially complied
15	M/s. Bluefin Frozne foods, Plot no. L-72, MIDC Taloja	Fish Processing	Storing of screened material	05.09.2023	Partially complied
16	M/s. Sonia Fisheries Pvt ITd, Plot no. M-39, MIDC Taloja	Fish Meal	Storing of screened material, Emissions from cooking/dryer, Raw material handling section	05.09.2023	Partially complied
17	M/s. Castelerock fisheries Pvt Ltd, Plot No. M-33, MIDC taloja	Fish Processing	Storing of screened material	13.09.2023	Partially complied
18	M/s. Ulka Seafoods Pvt Ltd, Plot No. M-79 MIDC Taloja	Fish Meal	Storing of screened material, Emissions from cooking/dryer, Raw material handling section	05.09.2023	Partially complied

19	M/s. Nanak Nutrition Food Taloja Pvt Ltd, Plot No. M-57, MIDC Taloja	Fish Processing	Storing of screened material	05.09.2023	Partially complied
20	M/s. Dolphine Marine Foods and Processors (I) Pvt Ltd, Plot no. M-13, MIDC Taloja	Fish Processing	Screening, Storing of screened material	05.09.2023	Non-Complied
21	M/s. Naik Frozen food Pvt Ltd, Plot no. M-9 & 10, MIDC Taloja	Fish Processing & Fish Meal	Storing of screened material, Emissions from cooking/dryer, Raw material handling section	05.09.2023	Partially complied
22	M/s. Gausia Cold Storage Pvt Ltd, Plot no. M-7, MIDC Taloja	Fish Processing	Storing of screened material	13.09.2023	Partially complied
23	M/s. Empire food Pvt Ltd, Plot No. M-45, MIDC Taloja	Slaughtering	Animal Waste	05.09.2023	Non-Complied
24	M/s. Global Marine Exports, Plot no. G-2, MIDC Taloja	Fish Meal	Vapours from Cooking of Fish	05.09.2023	Partially Complied
25	M/s. Ducol Organics & Colours Pvt Ltd, 22/2, MIDC Taloja	Dyes	Solvent vapours	15.09.2023	Complied
26	M/s. Asian Paints Ltd, Plot no. 3/2, MIDC Taloja	Paint	Solvent vapours	15.09.2023	Partially Complied
27	M/s. Berger Paints India Ltd, Plot no. J-90, MIDC Taloja	Paint	Solvent vapours	15.09.2023	Partially Complied
28	M/s. Deepak Nitrate Ltd, Plot no. K-9 & K-10, MIDC Taloja	Speciality Chemicals	Solvent vapours	15.09.2023	Partially Complied
29	M/s. Breeze Chemicals Pvt Ltd, Plot no. J-68, MIDC Taloja	HW recycler	Solvent vapours	05.09.2023	Partially Complied
30	M/s. Sagarkala Chemicals Pvt Ltd, Plot no. 56, New chemical Zone, MIDC Taloja	HW recycler	Solvent vapours	05.09.2023	Partially Complied
31	M/s. Balaji Chemicals Pvt Ltd, Plot no. W-209/B, MIDC Taloja	HW recycler	Solvent vapours	05.09.2023	Partially Complied
32	M/s. Super Petroleum Products Pvt Ltd, Plot No. 96, MIDC Taloja	HW recycler	Solvent vapours	05.09.2023	Partially Complied
33	M/s. Sumitto Industries Pvt Ltd, Plot No. 17/6, MIDC Taloja	HW recycler	Solvent vapours	05.09.2023	Partially Complied
34	M/s. Mody Chemical Pvt Ltd, Plot no. 103/104, MIDC Taloja	HW recycler	Bromine vapours	05.09.2023	Partially Complied

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. 24010437 / 24020781  
Visit us at : <http://mpcb.gov.in>  
Email : [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



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Kalptaru Point 3<sup>rd</sup> floor,  
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Road No. 8, Infant of Sion  
Cercal, Sion (E),  
Mumbai - 400 022.

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No.MPCB/RTI/JD(WPC)/B-231207-FTS-0329

Date: 07 / 12 / 2023

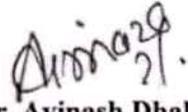
**Sub :** Constitution of Monitoring Committee to ensure strict timebound adherence to submitted action plan for reducing air pollution

**Ref: 1.** Lokayukta & UPA Lokayukta Complaint No. LA/COM/2149/2022 (T-1) filed by Shri. Rajiv Sinha & Sameer Patil  
**2.** Hon'ble Lokayukta Order dtd. 13/10/2023

Hon'ble Lokayukta Order dtd. 13/10/2023 in respect of Lokayukta & UPA Lokayukta Complaint No. LA/COM/2149/2022 (T-1) filed by Shri. Rajiv Sinha & Sameer Patil. Hon'ble Lokayukta has directed to appoint a Monitoring Committee to ensure strict timebound adherence to submitted action plan for reducing air pollution in Taloja MIDC. The Hon'ble Lokayukta has constituted a Joint Committee comprising of following members:-

Sr. No.	Name / Designation	
1	District Collector, Raigad	Member
2	Commissioner, Panvel Municipal Corporation	Member
3	Regional Officer, Navi Mumbai, MPCB	Member
4	Executive Engineer, MIDC Talja Area, Alibag	Member
5	Senior Inspector of Taloja Police Station	Member
6	Representative of CIDCO	Member
7	Representative of Taloja Manufacturing Association (TMA)	Member
8	Representative of Taloja Manufacturing Association (TIA)	Member
9	A Technician preferable from IIT or any other Institute	Member
10	Sub-Regional Officer, Navi Mumbai, MPCB	Member Conveyor

The Committee shall submit a report regarding the progress made by all the stakeholders.

  
Dr. Avinash Dhakne, IAS,  
Member Secretary

**Copy to:**  
All Committee Members.

**Copy Submitted for information to:**  
Hon'ble Lokayukta, Mumbai ([soadm.lokayukta@maharashtra.gov.in](mailto:soadm.lokayukta@maharashtra.gov.in)).

**MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION**

[A Government of Maharashtra Undertaking]

MIDC, Division Office, Nagdongri, Revas Road, Alibag, Dist. Raigad-402 201  
Tel. 02141- 222242 / 222257 (P) e-mail- [eealibaug@midcindia.org](mailto:eealibaug@midcindia.org)

For Administrative Copy

No. MIDC/Taloja/MPCB/IFMS-T-18576 /of' 2023 Date : 18/09/2023

To,

Regional Officer, MPCB,  
Raigad Bhavan, 7<sup>th</sup> floor,  
Sector-11, CBD Belapur,  
Navi Mumbai- 400614

**Subject:-**Directions under the provisions of the Water (Prevention & Control pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.

**Reverence:-**Your office letter vide No. MPCB/RONM/2309040001 dated 04/09/2023.

MIDC has developed Taloja Industrial area in the year 1972. MIDC has provided the necessary infrastructure in the Taloja Industrial Area such as Roads, Water supply, street lights, fire station, common facility center, effluent collection and disposal system, CETP etc. to facilitate the industrial growth. The infrastructure provided is also maintained by MIDC.

**Compliances for the measures proposed by the Special Investigation Team is as follows,**

- 1) Common Effluent Treatment Plant (Traces of Organic Chemicals in effluent vaporizes during aeration):

- a) MIDC shall adequate measure to operate and maintain treatment of CETP proper to achieve consented standards.

The CETP operations are carried out round the clock to its optimal designed efficiency. Being the chemical & biological process the CETP performance varies with inlet load to CETP.

- b) MIDC shall provide flow metering system to inlet & outlet of CETP within 1 month from the receipt of this direction.

It is submitted that flow meters are provided at the inlet and outlet of CETP. However due to Air pollution/ Air corrosion in the Industrial area, the sensors of these instruments are affected/corroded and need servicing/ calibration quite often. Even after repairs, it gets corroded in a week's time. To over above difficulties, flow measurements are also carried out through "V" notch and also by measurement of pump capacity vs. pumping hours. Records/logbooks are maintained at CETP site.

- c) MIDC shall provide adequate chemical dosing in scientific and technical manner and also take suitable measures for complete mixing of chemicals with effluent and also is to be taken adequate measures for coagulation and flocculation within 1 month from the receipt of this direction.

Chemical dosing is done based on jar test reports to achieve adequate coagulation and flocculation. Flash mixer units are provided to achieve effective results. For CETP primary treatment chemicals being used are mainly lime slurry, PAC, and Poly. Lime is used both as a neutralizing agent as well as flocculent. PAC use was stopped as advised by MPCB earlier. Now as directed by MPCB PAC dosing is being started. Poly is used in primary treatment as well as in the centrifuge.

- d) You shall cap the equalization tank and shall install VOC absorption system within 3 months from the receipt of this direction.

MIDC sought your expert advice on capping the equalization tank suitably & further request you to kindly inform any reference of CETP for which equalization tank is provided with cap so as to guide MIDC in this matter & accordingly, it will ease MIDC in processing the Administrative approval proposal.

- e) You shall operate and maintain aeration tank/ bioreactor as air blowers for aeration (diffused aeration) observed not in operation immediately i.e. absence of dissolved oxygen

The Aeration tanks are provided with a diffused aeration system consisting of diffusers & blowers, which are provided which is operated round the clock basis to achieve the desired aeration.

- f) MIDC shall operate and maintained aeration tank/ bioreactor on immediate basis as blackish in colour of aeration liquor and fouling smell/ obnoxious odour was noticed, it indicates there is no live biomass in aeration tank/ bioreactor as it is the core heart of the process.

The dark- Blackish/ Greenish color effluent whenever received at the inlet of CETP, leads to dark/high color/COD. These characteristics persist in subsequent treatment units. This is the cause for the blackish color in the aeration tank creating a visual impression/observation of non-active biomass/ culture. But settling of biomass within 30 minutes in the measuring cylinder indicates that biomass is active. The activated sludge/ MLSS is maintained in an aeration tank by providing culture / active biomass from similar industries in the Taloja industrial area. This improves the performance of the activated sludge/ aeration system. However, variations in inlet characteristics proportionately affect the performance of activated sludge/ aeration systems. In fact, if the high COD load persists for a long time or a very large COD shock is applied to the biological system, it will impart a toxic shock to the system. We appreciate MPCB monitoring in controlling the inlet by frequent sampling of the industries.

- g) MIDC shall evaluate the installation of tertiary system for CETP and submit the feasibility report within six months and complete installation and operate within 12- 18 months from the receipt of this direction.

1. Taloja CETP (27.50MLD) has been granted consent to operate time to time by MPCB for critical parameters like BOD 100 mg/l & COD 250 mg/l.
2. Recently MIDC has upgraded, rehabilitated & expanded the CETP from 22.5 MLD to 27.50 MLD. For discharge limit of BOD 30 mg/l & COD 250 mg/l.
3. The rehabilitation & up gradation of Taloja CETP is comprised of
  - a. Rehabilitation of existing civil units & addition of new units.

- b. Replacement of MEICA equipment (Mechanical ,Electrical, Instrumental ,Control & automation)
  - c. Addition of nitrification–denitrification system to meet the discharge limits for nitrogen.
  - d. Adequate phosphorus dosing system.
  - e. Initial anoxic zone in the biological tank provided with slow speed mixer mechanism to avoid VOC stripping issues.
  - f. Adjustable weirs in clarifiers to allow keeping same level on the entire overflow perimeter.
4. For efficient functioning Plant is under Operation and Maintenance by an expert agency which had carried out rehabilitation, up gradation and expansion works.

## 2) Effluent Carrying Infrastructure in MIDC Taloja

a) MIDC shall develop comprehensive SCADA based Lock and Key mechanism all industries generating effluent below 50 KL (Holding time 2 days for 0-25 KL/D and 1 day for 25-50 KL/D effluent generating industries) within 6-9 months.

MIDC has initiated the proposal for the SCADA at CETP. After installation all companies can connect it by which MIDC appointed CETP operator will monitor their effluent discharge parameters.

b) MIDC shall install and operate automated 5 screen solid separation system for sump 2 within 1 month from receipt of the direction.

MIDC and MPCB already instructed companies for installation of 30 micron screens at their outlet before letting out effluent into the effluent collection system. Despite of this heavy sludge is observed into the effluent collection chambers which ultimately collects into the sump 2 of MIDC. Regular tender for removing of this sludge is being called from MIDC. You are requested to look into the matter and do the needful.

c) MIDC shall provide surface aerators for sump 2 collection tanks within 3 months.

Sump 2 of the MIDC is adjacent to Ghot village. While operations of surface aerators there may be the possibility of smell nuisance to the nearby residence. Therefore you are requested to check the feasibility of surface aerators so that it may not attract complaints from local villagers and accordingly communicate to MIDC office.

**d) MIDC shall install and operate anaerobic digester for sump 2 within 12 months from the receipt of this direction.**

Feasibility & possibilities of anaerobic digester will be checked through an expertise agency for comprehensive study and accordingly the proposal will be initiated.

**e) MIDC shall immediately (within 2 weeks) completely close the old effluent carrying pipeline by pouring concrete into old chambers.**

Action regarding above is already taken by MIDC.

**f) MIDC shall submit the plan for monitoring system in major chambers in grid wise fashion to control the shock load to CETP within 3 months.**

Regarding this issue MIDC is regularly submitting monthly reports from CETP to MPCB for further needful.

**g) Repairing & cleaning of effluent carrying pipeline/chambers shall be done on priority at various locations in MIDC area.**

MIDC has appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock.

**h) MIDC chambers shall be cleaned periodically to avoid overflow and River/Nalla pollution and smell nuisance etc.**

MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing their work round the clock & cleaning/ removing choke ups/ repairing the pipelines.

**i) MIDC shall make necessary provisions to provide covers to the MIDC chambers wherever missing/damaged.**

Covering of uncovered chambers is being identified through AMC and will be covered, if found uncovered.

**j) MIDC shall close the old effluent carrying pipelines. The operation & maintenance of drainage system shall be carryout properly so as prevent the leakages of effluent into River/Nalla as well as in MIDC area.**

Action regarding above is already taken by MIDC.

**k) MIDC shall take due care to prevent the water pollutions problems due to leakages of effluent from drainage network into River/Nalla as well as in MIDC area.**

MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock. Wherever leakages observed it is attended immediately on top priority and spilled effluent is again pumped into the effluent collection system.

1) As & when incidences of leakages / breakages / blockage in chambers effluent carrying lines happens, MIDC shall inform to all member industries regarding not to discharge industrial effluent to MIDC/ CETP effluent pipelines and immediately informed the same to MPCB.

For major breakage of effluent carrying pipelines all industries are informed to stop discharge of effluent and work is carried out, also MPCB is informed about the same.

3) Vigilance towards avoidance of illegal disposal and effective environmental management of Taloja MIDC.

a) MIDC shall fence the open plot under MIDC authority within 3 months from the receipt of this direction.

Actual present situation of open spaces will be identified and accordingly proposal for fencing will be initiated.

b) MIDC shall do intensive vigilance of chambers through CETP and also do surveillance within and in the periphery of Taloja MIDC area.

Regarding this issue MIDC is regularly submitting monthly reports from CETP to MPCB for further needful.

c) MIDC shall create the network of CCTV and monitoring cell within MIDC/CETP.

MIDC have already installed CCTV inside the CETP.

d) MIDC shall instigate the surveillance and vigilance units in MIDC Taloja boundary and within to avoid illegal tanker disposal.

MIDC have appointed expertise agency for annual maintenance of effluent carrying pipeline and chambers. The agency is doing the work round the clock. Also the agency is doing surveillance in MIDC.

#### 4) Other Measures

a) MIDC shall submit the plan and develop tactical forests on open spaces under the authority of MIDC

Actual situation of open spaces will be identified and accordingly proposal for fencing will be initiated.

b) MIDC shall take extensive drive to plant plants having fragrance to mask the industrial odor.

Expertise agency for comprehensive study will be appointed and accordingly the proposal will be initiated.

  
18/09/2023  
Executive Engineer  
M.I.D.C. Division, Alibag

- Copy submitted to the Superintending Engineer (K), MIDC, Panvel for favour of information please.
- Copy to Deputy Engineer, MIDC, Talaja sub Division, Talaja for information and necessary action.

**Minutes of Meeting regarding Review of performance of Talaja CETP held under the chairmanship of Hon'ble Member Secretary, MPCB on 01.12.2023. at 11:30 at conference hall, MPCB (HQ), Mumbai**

The review meeting regarding performance of Talaja CETP is held under the chairmanship of Hon'ble Member Secretary, MPCB on 01.12.2023 at 11:30 am at MPCB, HQ Mumbai. The Following officers were present for the meeting.

1. Dr. J.B.Sangewar(JD WPC), MPCB, Mumbai
2. Shri K.S.Bhandekar, S.E.(Konkan), MIDC, Mumbai
3. Shri. S.S.nanaware, E.E.(Alibag), MIDC
4. Shri. D.H. Bobade, Dy.E (Taloja), MIDC
5. Shri. A.A. Alat A.E.(Taloja), MIDC
6. Shri Vikrant Bhalerao, SRO, Talaja, MPCB, Navi Mumbai
7. Shri Shekar Shringare, TMA President
8. Shri Sandip Dong, CETP, Talaja
9. Shri Madhukar Naik, CETP, Talaja
10. R.K Injulkar, Field Officer , MPCB, Talaja
11. A.R.Kasbe, Field Officer, MPCB Mumbai

The JD(WPC) briefed Hon'ble Member Secretary about the performance of CETP. He briefed that Board has issued Directions from time to time to the CETP for improvement in operation and maintenance of CETP. He narrated that Board has also issued directions for installation of positive discharge, lock and key with 2 way SCADA system at the out let of member industries

JD WPC informed Hon'ble Member Secretary that M/s Deepak Fertilizer, MIDC Talaja is seeking permission to direct discharge of treated effluent at outlet of CETP. MIDC and TMA raised issue reg. impact on COD due to dilution by such industries. It was finally opined that the case will be dealt by considering CETP design criteria and MIDC policy.

Regarding positive discharge, lock and key with 2 way SCADA system, MIDC informed that member industries were communicated on 7<sup>th</sup> Nov. 2023 to implement the same within 1 month time frame. TMA raised objection that 1 month timeframe is non-achievable. Hon'ble MS directed that considering the prior directives from MPCB since 2014 to till date, this need to expediated within a month timeframe

CETP operator informed about shock load created by sump 2 effluent. Hon'ble Member Secretary informed operator to communicate the defaulter list on priority. Habitual defaulters should be notified and further action may be taken.

SRO Taloja requested MIDC to give the details of water bills of fish processing companies reg. effluent generation within a week timeframe.

TMA raised issue reg. washing centres in nearby area (SRO Raigad – 1) which are culprits for chemical discharge in nearby waterbodies, possibility of tanker discharge at sump 2. TMA submitted that proper security (CCTV and Physical) along with flow meter need to be provided at sump 2 to avoid any unwarranted incidences. TMA also demanded the action on nearby washing centres. SRO shall carryout inspection of such units and initiate legal process against defaulter units

Hon'ble Member secretary has shown his displeasure towards non-compliance of Taloja CETP. He stated that action shall be initiated against the habitual defaulter industries which are not meeting the consent conditions and standards for discharge of effluent. He also pointed out that the effluent from fish processing units could be segregated and treated separately. For the same, MPCB will examine extending financial support for installation of treatment system.

After due deliberation, Hon'ble Member Secretary has directed as follows:

- (i) The arrangement of positive discharge, lock and key with 2 way SCADA system shall be complied within one month.
- (ii) The action shall be initiated against the habitual defaulter industries.
- (iii) The automobile washing centre shall be brought under consent regime by SRO and action shall be initiated against defaulter units.
- (iv) MIDC shall submit the proposal for segregation and separate treatment for effluent from Fish processing industries on and before 20<sup>th</sup> Dec. 2023.
- (v) SRO shall carryout weekly sampling of sump 2 in Dec-2023 and analysis results shall be submitted in Jan. 2024.
- (vi) SRO shall carryout inspection of washing centres.

The meeting ended with thanks to the Chair.

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## MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Talaja

Tel : 25802272  
 Fax : 25805398  
 srontalaja@mpcb.gov.in



7<sup>th</sup> Floor, Raigad Bhavan,  
 Sector-11, CBD Belapur,  
 Navi Mumbai- 400 614  
 www.mpcb.gov.in

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No. MPCB/SRONM-III/ B-231017-FTS-0027

Date:- 17/10/2023

Office order

This office is receiving repeated complaints involving smell nuisance, air pollution illegal discharges of effluent, etc. from various NGO's, residential areas near to MIDC Talaja through print media, electronic media, etc. In some instances, such complaints / issues are being communicated to higher authorities of the Board and other Government agencies. Such recurring complaints malign the image of the Board, if required action is not initiated immediately.

In view of this it is decided to form squad for night vigilance as below.

Name of the team	Monitoring Frequency
Shri. Umesh Jadhav,	Random Basis Thrice a week (10 PM to 6 AM)
Shri. Santosh Mohare,	
Shri. Nandkumar Lomte,	
Shri. Rajaram Injulkar	
Shri. Vikrant Bhalerao	

The above-mentioned teams shall monitor Industries in MIDC Talaja during night hours for issues as smell nuisance, air pollution, and illegal discharges, CETP monitoring and any other issues that may arise during the inspection. Any noncompliance observed during the inspections shall be brought to the notice of undersigned immediately and proposals for legal action be submitted through legal module without any delay for initiating necessary legal action. It is explicitly stated that any excuse and eccentricity will not be entertained in this regard, if observed, stern administrative action would be initiated against the erring officer, which may be noted.

The office order shall come into effect immediately and remain in operation till further orders.

Sub Regional Officer (Talaja)

**Copy submitted for information to:**

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Regional Officer (Navi Mumbai), MPCB, CBD Belapur

**Copy to:**

1. Shri. Umesh Jadhav
2. Shri. Santosh Mohare
3. Shri. Nandkumar Lomte
4. Shri. Rajaram Injulkar

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MAHARASHTRA POLLUTION CONTROL BOARD  
Sub-Regional Office, Navi Mumbai-III

Annexure - XII

Tel : 25802272

Fax : 25805398

E-mail Id: srontaloja@mpcb.gov.in

Visit us at: www.mpcb.gov.in



7<sup>th</sup> Floor, Raigad Bhavan,  
Sector-11, CBD Belapur,  
Navi Mumbai- 400 614

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No. MPCB/SRONM-III/B-

Date: - 10 / 08 / 2023

**Sub:** Constitution of Steering Committee as per Hon'ble NGT order in OA. No. 93/2023(WZ) dtd. 1<sup>st</sup> August 2023

**Ref:** 1. NGT order dtd. 1<sup>st</sup> August 2023 for OA. No. 93/2023 (WZ).

With the reference above Hon'ble NGT order, steering committee for the assessment of the functionality of CETP is being constituted. The Steering committee will be chaired by Joint Director (WPC), MPCB. The composition of Steering Committee is as below

- |   |                |
|---|----------------|
| 1. Joint Director (WPC), MPCB                           | Chairman       |
| 2. Regional Officer (Navi Mumbai), MPCB                 | Member         |
| 3. Executive Engineer (Alibaug), MIDC                   | Member         |
| 4. Representatives of CETP (Taloja)                     | Member         |
| 5. Representatives of Taloja Manufacturer's Association | Invited Member |
| 6. Representatives of Taloja Industrial Association     | Invited Member |
| 7. Sub Regional Officer (Taloja), MPCB                  | Convenor       |

The first meeting of steering committee will be communicated soon.

(Vikrant Bhalerao)  
Sub-Regional Officer, Taloja

**Copy submitted to:**

1. Joint Director (WPC), MPC Board, Mumbai.
2. The Regional Officer (Navi Mumbai), MPC Board.
3. Executive Engineer (Alibaug), MIDC
4. Director, KDC- Aqua Pvt. Ltd. – CETP Taloja Operating Agency
5. President, Taloja Manufacturer's Association
6. President, Taloja Industrial Association